DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.09/81 dated 26.07.2016 HELD ON 28.07.2016

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 09/81 dated 26.07.2016 of Norms Committee-II for the year 2016-17 was actually held on 28.07.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, Industrial Adviser	DHI
2.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 09/81 dated 26.07.2016 held on 28.07.2016 are confirmed by the members.

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Deputy D... Foreign Trade
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1	**Case No.:2/11/81-ALC2/2011**	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 06.09.2016
	Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

2	**Case No.:8/17/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date: 06.09.2016
	Decision :NC observed that company has sought extension of time filing of reply to MSME deficiency letter. NC decided to allow extension of time and defer the case. The case stands deferred to 06.09.2016.			

3	**Case No.:8/10/81-ALC2/2014**	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 06.09.2016
	Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

4	**Case No.:57/10/81-ALC2/2014**	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 06.09.2016
	Decision : NC observed that case of the company was referred to M/o Mines for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

5	**Case No.:32/10/81-ALC2/2014**	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 06.09.2016
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC			

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	decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.

	Case No.:18/22/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Rejected**
	HQ File :01/81/050/00455/AM16/	RLA File :07/21/040/00359/AM15/	Lic.No/Date:0710106187 25.07.2014	
6	**Decision :** NC noted that DeitY deficiency letter was issued to the company on 31.03.2016 followed by reminder dated 13.06.2016. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 06.09.2016
7	**Decision :** NC observed that case was referred to MNRE for comments. NC decided to send a reminder to MNRE to expedite their comments and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:7/16/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	
8	**Decision :** The personal hearing of the firms was held by the Chairman on 26.07.016 wherein Representative, DHI and DDG(BS) were present. The following representatives of M/s L M Wind Power Blades (India) Pvt. Ltd have attended the Personal Hearing with the Norms Committee: i) Shri Chandrashekhar Patil - Manager Engineering ii) Shri Mukesh Kumar C. - Logistic Executive The matter was discussed with the representative who explained the manufacturing process and details of export products / models. After discussion, NC decided to **ratify** the norms for the above AA as under : Import Items – Inputs for the export product are allowed as applied as per C&PC comments.			

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Export Item:

Description	LM47.6P Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8064 kg+/- 3%

RA may take suitable consequential action accordingly.

9	**Case No.:21/1/81-ALC2/2015**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm has been referred to DHI on 09.06.2016 for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

10	**Case No.:23/1/81-ALC2/2015**	Party Name:AMARTARA PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 06.09.2016

Decision : NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

11	**Case No.:16/1/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm has been referred to DHI on 09.06.2016 for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

12	**Case No.:6/1/81-ALC2/2015**	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 06.09.2016

Decision : NC observed that DeitY deficiency letter sent to firm on 31.03.2016 followed by reminder dated 14.07.2016. NC decided to wait for the reply and defer the case.

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The case stands deferred to 06.09.2016.

	Case No.:54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	

Decision : The personal hearing of the firms was held by the Chairman on 26.07.016wherein Representative, DHI and DDG(BS) were present. The following representatives of M/s L M Wind Power Blades (India) Pvt. Ltd have attended the Personal Hearing with the Norms Committee:

i) Shri Chandrashekhar Patil - Manager Engineering
ii) Shri Mukesh Kumar C. - Logistic Executive

13 The matter was discussed with the representative who explained the manufacturing process and details of export products / models.

After discussion, NC decided to ratify the norms for the above AA as under :

Import Items – Inputs for the export product are allowed as applied as per C&PC comments.

Export Item:

Description	LM40.0P Rotor Blade
Blade Length	40.0 Meter
Max root Chord	3,250 mm (Largest chord)
Blade weight	6290kg+/- 3%

RA may take suitable consequential action accordingly.

	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
14	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 06.09.2016

Decision : NC observed that case was referred to MNRE for comments. NC decided to send a reminder to MNRE to expedite their comments and defer the case.

The case stands deferred to 06.09.2016.

15	**Case No.:12/13/81-ALC2/2015**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 06.09.2016

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Decision : NC observed that case was referred to MNRE for comments. NC decided to send a reminder to MNRE to expedite their comments and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
16	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
17	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 06.09.2016

Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
18	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date: 06.09.2016

Decision :NC observed that MSME deficiency letter dated 14.06.2016 was sent to firm. NC decided to send a reminder and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:22/16/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
19	HQ File :01/81/050/00297/AM16/	RLA File :34/24/040/00110/AM16/	Lic.No/Date:3410041368 10.07.2015	Defer Date: 06.09.2016

Decision : NC observed that DIPP deficiency letter dated 14.06.2016 was sent to company. NC decided to send a reminder and defer the case.

The case stands deferred to 06.09.2016.

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	Case No.:29/22/81-ALC2/2015	Party Name:HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00466/AM16/	RLA File :05/23/040/00126/AM16/	Lic.No/Date:0510395001 20.07.2015	
20	**Decision** :NC decided to **ratify** the norms for the above AA on "net-to-net basis with accountability clause" as per General Note-4 for Engineering Products as per the advice of representative of DHI present in the meeting. RA may take suitable consequential action accordingly.			

	Case No.:19/22/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00456/AM16/	RLA File :04/24/040/00105/AM16/	Lic.No/Date:0410160831 23.07.2015	
21	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/21 dated 26.07.2016 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as 7594.4 Kgs. as claimed by the firm taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.			

	Case No.:16/16/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
22	HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date:2210015272 28.07.2015	Defer Date: 06.09.2016
	Decision : NC decided to send deficiency letter to firm as per DHI UO No.3(213)/15-TSW(B) dated 13.07.2016 (copy enclosed). The case stands deferred to 06.09.2016.			

	Case No.:27/22/81-ALC2/2015	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
23	HQ File :01/81/050/00464/AM16/	RLA File :04/24/040/00114/AM16/	Lic.No/Date:0410160874 05.08.2015	Defer Date: 06.09.2016
	Decision : NC observed that C&PC deficiency letter was sent to firm on 3.5.2016 followed with reminder 11.7.2016. NC decided to wait for the reply of the firm and defer the case. The case stands deferred to 06.09.2016.			

24	**Case No.:2/16/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**

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HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	Defer Date: 06.09.2016

Decision :NC observed that firms had sought extension of time 4-5 month in March, 2016 for completion of import and export obligation for the above AA. NC decided to reiterate its earlier decision and deferred the case.

The case stands deferred to 06.09.2016.

	Case No.:4/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	Defer Date: 06.09.2016
25	**Decision :** NC observed that firms had sought extension of time 4-5 month in March, 2016 for completion of import and export obligation for the above AA. NC decided to reiterate its earlier decision and deferred the case. The case stands deferred to 06.09.2016.			

	Case No.:5/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	Defer Date: 06.09.2016
26	**Decision :** NC observed that firms had sought extension of time 4-5 month in March, 2016 for completion of import and export obligation for the above AA. NC decided to reiterate its earlier decision and deferred the case. The case stands deferred to 06.09.2016.			

	Case No.:7/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00282/AM16/	RLA File :03/95/040/00215/AM16/	Lic.No/Date:0310798005 07.08.2015	Defer Date: 06.09.2016
27	**Decision :** NC observed that firms had sought extension of time 4-5 month in March, 2016 for completion of import and export obligation for the above AA. NC decided to reiterate its earlier decision and deferred the case. The case stands deferred to 06.09.2016.			

28	**Case No.:24/22/81-ALC2/2015**	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00461/AM16/	RLA File :34/24/040/00138/AM16/	Lic.No/Date:3410041438 07.08.2015	Defer Date: 06.09.2016

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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:23/22/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
29	HQ File :01/81/050/00460/AM16/	RLA File :34/21/040/00225/AM16/	Lic.No/Date:3410041452 12.08.2015	Defer Date: 06.09.2016

Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:17/22/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Rejected**
	HQ File :01/81/050/00454/AM16/	RLA File :34/24/040/00137/AM16/	Lic.No/Date:3410041462 17.08.2015	

30 **Decision :** NC noted that DIPP deficiency letter dated 22.03.2016 was issued to the firm followed by reminder dated 13.6.2016. Since, no reply was received from the firm despite reminder, the committee decided to **reject** the case with direction to firm to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

	Case No.:34/16/81-ALC2/2015	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
31	HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date: 06.09.2016

Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

	Case No.:26/22/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
32	HQ File :01/81/050/00463/AM16/	RLA File :05/23/040/00207/AM16/	Lic.No/Date:0510395407 24.08.2015	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm was referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

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33	**Case No.:16/22/81-ALC2/2015**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00453/AM16/	RLA File :03/95/040/01099/AM15/	Lic.No/Date:0310798522 27.08.2015	Defer Date: 06.09.2016
	Decision :NC observed that DIPP deficiency letter sent to firm on 14.6.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 06.09.2016.			

34	**Case No.:4/22/81-ALC2/2015**	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00441/AM16/	RLA File :07/24/040/00202/AM16/	Lic.No/Date:0710108756 21.09.2015	Defer Date: 06.09.2016
	Decision : Firm has informed that reply of DIPP Deficiency letter sent through courier on 25.07.2016. NC decided to await the reply of the firm and defer the case. The case stands deferred to 06.09.2016.			

35	**Case No.:37/19/81-ALC2/2015**	Party Name:GRAVITA INDIA LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 06.09.2016
	Decision : NC observed that company has sought extension of time filing of reply to MSME deficiency letter. NC decided to allow extension of time and defer the case. The case stands deferred to 06.09.2016.			

36	**Case No.:1/19/81-ALC2/2015**	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	Defer Date: 06.09.2016
	Decision : NC decided to send a deficiency letter as per DIPP UO No. 12/61/2016-TSW/36 dated 26.07.2016 as under: Reply submitted by the firm vide letter dated 25/05/2016 has been perused which is not complete/proper and they may be asked to submit the following information : 1. Basis/calculations for the weight of input material for each export item, supported by Blank size and size of Finished Good. 2. Information in respect of Sl. No. 11A of Standard Deficiency Format, export product wise. The case stands deferred to 06.09.2016.			

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37	**Case No.:1/16/81-ALC2/2015**	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

38	**Case No.:2/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00360/AM16/	RLA File :09/24/040/00421/AM16/	Lic.No/Date:0910062760 21.10.2015	

Decision : NC decided to **ratify** the norms for the above AA on repeat basis with AA No.0910061536 dated 16.01.2015 as per advice representative DHI present in the meeting.

RA may take suitable consequential action accordingly.

39	**Case No.:4/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00362/AM16/	RLA File :09/24/040/00422/AM16/	Lic.No/Date:0910062759 21.10.2015	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

40	**Case No.:35/19/81-ALC2/2015**	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00393/AM16/	RLA File :56/24/040/00032/AM16/	Lic.No/Date:5610004726 23.10.2015	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the MOS vide UO No.2(23)/2015-TW-Vol-I dated 12.07.2016 (copy enclosed).

RA may take suitable consequential action accordingly.

41	**Case No.:6/22/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Rejected**
	HQ File :01/81/050/00443/AM16/	RLA File :10/24/040/00064/AM16/	Lic.No/Date:1010059305 30.10.2015	

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Decision : NC noted that DeitY deficiency letter dated 31.03.2016 was issued to the company followed by reminder dated 13.6.2016. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

42	**Case No.:3/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00361/AM16/	RLA File :09/24/040/00463/AM16/	Lic.No/Date:0910062830 03.11.2015	Defer Date: 06.09.2016

Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

43	**Case No.:5/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00363/AM16/	RLA File :09/24/040/00462/AM16/	Lic.No/Date:0910062829 03.11.2015	Defer Date: 06.09.2016

Decision : NC decided to ratify the norms for the above AA on repeat basis with AA No.0910062433 as per DHI UO NO. TSWB3/1/2016 dated 29.06.2016.

RA may take suitable consequential accordingly.

44	**Case No.:25/22/81-ALC2/2015**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 06.09.2016

Decision : NC observed that case was referred to DoT for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

45	**Case No.:9/21/81-ALC2/2015**	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	

Decision : NC decided to **ratify** the norms for the above AA as per SION C-323 as advised by the representative of DHI present in the meeting.

RA may take suitable consequential accordingly.

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	Case No.:5/22/81-ALC2/2015	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Rejected**
	HQ File :01/81/050/00442/AM16/	RLA File :52/24/040/00066/AM16/	Lic.No/Date:5210041712 15.12.2015	
46	**Decision :** NC noted that DIPP deficiency letter was issued to the company on 26.04.2016 followed by reminder dated 13.06.2016. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.:30/6/81-ALC2/2016	Party Name:K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00096/AM17/	RLA File :50/24/040/00005/AM16/	Lic.No/Date:5010002256 15.12.2015	
47	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/47 dated 26.07.2016 as under : 1. "UOM' of export items at Sl. No. 1 & 2 may be corrected as "Kms" 2. Quantity of import item at Sl. No. 1 (Aluminium Wire Rod) may be allowed as 62.687 MT as per Engineering Table- 5. 3. Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 1.05 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

	Case No.:13/22/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00450/AM16/	RLA File :07/24/040/00322/AM16/	Lic.No/Date:0710109189 22.12.2015	
48	**Decision :** NC decided to **ratify** the norms for the above AA as per SION C-274 for item no.1&2 and 3-19 as per SION C-1647 as advised by the representative of DHI present in the meeting. RA may take suitable consequential accordingly.			

	Case No.:29/6/81-ALC2/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00095/AM17/	RLA File :03/95/040/00709/AM16/	Lic.No/Date:0310801720 12.01.2016	
49	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/49 dated 26.07.2016 as under : 1. Following words may be suffixed with the description of export product			

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"1C x 1.5 Sq. mm- Quantity 5200 Kms. (109720 Kgs.),
1C x 2.5 Sq. mm- Quantity 4700 Kms. (151340 Kgs.),
1C x 4 Sq. mm- Quantity 3200 Kms. (150720 Kgs.),
1C x 6 Sq. mm- Quantity 360 Kms. (24120 Kgs.),
1C x 10 Sq. mm- Quantity 300 Kms. (33450 Kgs.) &
1C x 16 Sq. mm- Quantity 60 Kms. (9846 Kgs.)"

2. Voltage rating of "1100 Volts" may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 326311 Kgs. as 1.01 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 157535.7 Kgs. and 8360.1 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

	Case No.:14/22/81-ALC2/2015	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00451/AM16/	RLA File :07/24/040/00334/AM16/	Lic.No/Date:0710109260 13.01.2016	

50 **Decision :** NC decided to **ratify** the norms for the above AA as per SION C-274 for item No.1&2 and as per SION C-1647 for item S.No. 3-19 as advised by the representative of DHI present in the meeting.

RA may take suitable consequential accordingly.

	Case No.:3/6/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00069/AM17/	RLA File :03/94/040/00825/AM16/	Lic.No/Date:0310801817 15.01.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/51 dated 26.07.2016 as under :

1. Net Weights of export products from Sl. No 1 to 31 may be specified as under:

51

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	211.399	12	3.29	23	4.146
2	83.788	13	3.29	24	1.497
3	22.08	14	3.29	25	1.257
4	18.733	15	0.741	26	7.253
5	23.751	16	0.903	27	4.02
6	29.494	17	1.016	28	1.473
7	12.991	18	0.643	29	2.356
8	9.544	19	1.481	30	0.506
9	2.049	20	0.711	31	2.483

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10	2.049	21	0.849		
11	2.049	22	1.933		

2. Words " Copper Conductor" may be suffixed with the description of export items at Sl. No. 9 to 14.

3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 69163 Kgs. for export products at Sl. No. 3 to 6 & 9 to 31, taking clue from Engineering Tables No. 4 & 5.

4. Quantity of import item at Sl. No 2 viz. Aluminium Conductor may be allowed as under on net to net basis:

   "Size 95 Sq. MM: 570 Kms.
   Size 50 Sq. MM: 522 Kms &
   Size 25 Sq. MM: 332 Kms"

5. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 8, 15 to 19 & 28 to 30, as claimed by the firm

6. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3 to 6 & 9 to 31, as claimed by the firm.
7. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3 to 6 & 9 to 31, as claimed by the firm.
8. Quantities of import item at Sl. No. 6 viz. Hot Rolled Alloy Steel Wire Rod may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3 to 6, as claimed by the firm.
9. Quantity of import item at Sl. No.7 viz. Zinc Ingot may be allowed as applied for i.e. 535.58 Kgs .

RA may take suitable consequential action accordingly.

	Case No.:18/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00084/AM17/	RLA File :03/95/040/00655/AM16/	Lic.No/Date:0310801932 20.01.2016	
52	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/52 dated 26.07.2016 as under : 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 9 & 11 to 14. 3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg.			

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content in the export items at Sl. No. 3., 7 & 10.

4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 3 to 11 & 14.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 6, 8, 13 & 14.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 , 7 & 14.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 5 & 9 to 11.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5 & 9 to 11.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 4 to 6, 8, 9 & 14.
10. Quantity of import item at Sl.No.9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4 , 7 & 14.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.01 kgs./kg content in the Export item at Sl. No. 8.

RA may take suitable consequential action accordingly.

	Case No.:20/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00086/AM17/	RLA File :03/95/040/00729/AM16/	Lic.No/Date:0310801971 22.01.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/53 dated 26.07.2016 as under :

53

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 16 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 14 & 16.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 6, 13, 14 & 15.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 3 , 4, 6, 8, 9, 11, 13, 14 & 16.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 2 & 13.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 6 & 11.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 3 to 5 , 7 to 12 & 14 to 16.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 3 to 5 , 7 to 12 & 14 to 16.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 3, 4 , 7, 8, 9, 11 & 16.
10. Quantity of import item at Sl.No.9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 , 6 & 11.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.01 kgs./kg content in the Export items at Sl. No. 7 & 9.
12. Quantity of import item at Sl. No. 11 i.e. HDPE Compound may be allowed as 1.05 kgs/kg

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content in the export item at Sl. No. 7 & 9.

13. Quantity of import item at Sl.No. 12 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4.

RA may take suitable consequential action accordingly.

	Case No.:23/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00089/AM17/	RLA File :03/95/040/00466/AM16/	Lic.No/Date:0310801982 22.01.2016	

54

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/54 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 3 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1 to 3.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2 & 3.

RA may take suitable consequential action accordingly.

	Case No.:28/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00094/AM17/	RLA File :03/95/040/00495/AM16/	Lic.No/Date:0310801985 22.01.2016	

55

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/55 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 11 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 11.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 6, 8 & 11.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 8 & 11.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 2 to 4 & 7.

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6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 3, 5 , 6 & 8.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 1, 5, 8, 9 & 11.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1, 5, 8, 9 & 11.
9. Quantity of import item at Sl.No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 3, 5, 6 & 8.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 3, 5 & 7.

RA may take suitable consequential action accordingly.

	Case No.:26/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00092/AM17/	RLA File :03/95/040/00576/AM16/	Lic.No/Date:0310802041 27.01.2016	

56

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/56 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 4 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 , 2 & 3.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 3 & 4.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 1 to 4.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1 to 4.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 & 4.

RA may take suitable consequential action accordingly.

	Case No.:27/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00093/AM17/	RLA File :03/95/040/00589/AM16/	Lic.No/Date:0310802042 27.01.2016	

57

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/57 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1,2,4, 6 to 8 & 10 to 12.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01

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Kgs./Kg. content in the export items at Sl. No. 1, 3 & 5.

4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3, 5 to 7 & 11.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1 & 9.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 3 & 11.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 2 to 12.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 2 to 12.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2, 3, 5 & 6.
10. Quantity of import item at Sl.No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2, 3 & 11.

RA may take suitable consequential action accordingly.

Case No.:14/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
HQ File :01/81/050/00080/AM17/	RLA File :03/95/040/00534/AM16/	Lic.No/Date:0310802108 29.01.2016	

58

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/58 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 15 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 to 9, 11 & 13 to 15.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4, 7, 10, 12 & 13.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 to 7 & 10 to 15.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 6, 11 & 13 to 15.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5, 7 & 12 to 14.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content the export products at Sl. No. 1 to 3, 5, 8 to 10 & 12.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1 to 3, 5, 8 to 10 & 12.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 2, 5, 6, 11, 12, 14 & 15.
10. Quantity of import item at Sl.No. 9 i.e. Copper Tape may be allowed as1.01 Kgs./Kg. content in the export items at Sl. No. 5, 7 & 12 to 14.
11. Quantity of import item at Sl.No. 10 i.e. Glass Mica Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 15.

RA may take suitable consequential action accordingly.

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	Case No.:15/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00081/AM17/	RLA File :03/95/040/00794/AM16/	Lic.No/Date:0310802110 29.01.2016	

59

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/59 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 16 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 6 & 8 to 16.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4, 7, 8 & 14.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4 & 6 to 16.
5. Quantity of import item at Sl. No. 4 i.e. LDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 14.
6. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No.2, 3, 6 & 15.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3, 4, 6 & 14.
8. Quantity of import item at Sl .No. 7 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content the export products at Sl. No. 1, 4, 5, 7 to 13 & 16.
9. Quantity of import item at Sl. No. 8 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1, 4, 5, 7 to 13 & 16.
10. Quantity of import item at Sl.No. 9 i.e. Copper Tape may be allowed as1.01 Kgs./Kg. content in the export items at Sl. No. 3, 4, 6 & 14.
11. Quantity of import item at Sl. No. 10 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 4, 6, 9 to 12, 15 & 16.
12. Quantity of import item at Sl.No.11 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 16.
13. Quantity of import item at Sl.No. 12 i.e. Glass Mica Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 9, 11 & 12.
14. Quantity of import item at Sl. No. 13 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 9, 10 & 12.

RA may take suitable consequential action accordingly.

	Case No.:17/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00083/AM17/	RLA File :03/95/040/00835/AM16/	Lic.No/Date:0310802367 09.02.2016	

60

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/60 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 4 under the Advance Authorization may be specified as per enclosed Annexure.

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2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 4.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 2.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 & 4.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content the export products at Sl. No. 1 , 3 & 4.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1 , 3 & 4.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 & 2.

RA may take suitable consequential action accordingly.

Case No.:16/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
HQ File :01/81/050/00082/AM17/	RLA File :03/95/040/00871/AM16/	Lic.No/Date:0310802548 12.02.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/61 dated 26.07.2016 as under :

61

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3, 5, 6 & 7.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 7 & 8.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 4, 6, 7 & 8.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1 to 5.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 5.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 6 , 7 & 8.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 6 , 7 & 8.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 5.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 6 & 8.
11. Quantity of import item at Sl. No. 10 i.e. EPR Compound may be allowed as 1.05 kgs/kg

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content in the export items at Sl. No. 3 & 5.

RA may take suitable consequential action accordingly.

	Case No.:2/3/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00033/AM17/	RLA File :07/24/040/00332/AM16/	Lic.No/Date:0710109404 16.02.2016	Defer Date: 06.09.2016
62	**Decision :** NC observed that hard copy of the application for the above AA not received. NC decided to remind concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:1/25/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00543/AM16/	RLA File :34/24/040/00288/AM16/	Lic.No/Date:3410041929 29.02.2016	Defer Date: 06.09.2016
63	**Decision :** NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 06.09.2016
64	**Decision :** NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 06.09.2016
65	**Decision :** NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 06.09.2016.			

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	Case No.:33/6/81-ALC2/2016	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00099/AM17/	RLA File :03/95/040/00922/AM16/	Lic.No/Date:0310803004 03.03.2016	
66	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/66 dated 26.07.2016 as under : Taking clue from SION C-1290, Advance Authorization may be ratified as under: 1. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 45818.405 MT as 1.05 MT/MT content in the export products. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 184.177 MT. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 148.283 MT inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as applied for i.e. 65.959 MT. 5. Word "Relevant" may be added with the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. 735.405 MT 6. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted. 7. Import items at Sl. No.6 may be allowed upto 6 % of FOB value of exports. RA may take suitable consequential action accordingly.			

	Case No.:6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
67	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 06.09.2016
	Decision : NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:5/6/81-ALC2/2016	Party Name:BIL ENERGY SYSTEMS LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
68	HQ File :01/81/050/00071/AM17/	RLA File :03/94/040/00992/AM16/	Lic.No/Date:0310803156 08.03.2016	
	Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the MOS vide UO No.2(24)/2015-TW dated 22.06.2016 (copy enclosed), RA may take suitable consequential action accordingly.			

69	**Case No.:24/6/81-ALC2/2016**	Party Name:POLYCAB WIRES	Meet No/Date:9/81-	**Approved**

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	PVT.LTD.	ALC2/2016 26.07.2016	
HQ File :01/81/050/00090/AM17/	RLA File :03/95/040/00957/AM16/	Lic.No/Date:0310803158 08.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/69 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 13 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7, 9 to 11 & 13.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 6, 8, 9, 11, 12 & 13.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 to 6 & 8 to 13.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 3, 9 & 13.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4, 5, 8, 9 & 13.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 5, 6 , 8, 10, 11 & 12.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 5, 6 , 8, 10, 11 & 12.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4, 5, 8, 9 & 13
10. Quantity of import item at Sl. No. 9 i.e. H R Alloy Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 3,5, 8 & 10.
11. Quantity of import item at Sl. No. 10 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 7.
12. Quantity of import item at Sl. No. 11 i.e. Zinc Ingot may be allowed as 10767 Kgs. as 4 % of weight of Alloy Steel wire rod.

RA may take suitable consequential action accordingly.

70	**Case No.:25/6/81-ALC2/2016**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00091/AM17/	RLA File :03/95/040/00968/AM16/	Lic.No/Date:0310803238 11.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/70 dated 26.07.2016 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 6 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 6.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 3 to 6.

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5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 4 & 6.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 & 5.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. conte in the export products at Sl. No. 1, 2, 3 & 5.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./K content in the export items at Sl. No. 1, 2, 3 & 5.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4 & 5.
10. Quantity of import item at Sl. No. 9 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 4,5 & 6.
11. Quantity of import item at Sl. No. 10 i.e. Zinc Ingot may be allowed as 13838 Kgs. as 4 % of weight of Steel wire rod.

RA may take suitable consequential action accordingly.

Case No.:2/6/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
HQ File :01/81/050/00068/AM17/	RLA File :03/94/040/01003/AM16/	Lic.No/Date:0310803293 14.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/71 dated 26.07.2016 as under :

1. Net Weights of export products from Sl. No 1 to 24 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	12.804	9	3.66	17	0.603
2	19.938	10	2.436	18	1.056
3	3.08	11	4.161	19	1.577
4	4.38	12	2.497	20	0.372
5	7.686	13	10.337	21	3.816
6	9.513	14	3.11	22	22.98
7	5.71	15	4.352	23	32.431
8	7.39	16	1.678	24	35.895

2. Words " Copper Conductor" may be suffixed with the description of export items at Sl. No. 1, 2 & 11 to 16.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 101123 Kgs. for export products at Sl. No. 1, 2 & 11 to 24, taking clue from Engineering Tables No. 4 & 5.
4. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 37215 Kgs. for export products at Sl. No. 3 to 10, taking clue from Engineering Tables No. 4 & 5.
5. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 3 to 10 & 19 to 24, as claimed by the firm

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6. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 11 to 16 & 19 to 24, as claimed by the firm.
7. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 11 to 16 & 19 to 24, as claimed by the firm.

RA may take suitable consequential action accordingly.

	Case No.:4/6/81-ALC2/2016	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00070/AM17/	RLA File :03/94/040/00988/AM16/	Lic.No/Date:0310803371 16.03.2016	Defer Date: 06.09.2016

72

Decision : NC decided to submit information as per DIPP UO No. 12/61/2016-TSW/72 dated 26.07.2016 as under :

1. Voltage rating o cables
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 06.09.2016.

	Case No.:12/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00078/AM17/	RLA File :03/95/040/00978/AM16/	Lic.No/Date:0310803418 17.03.2016	Defer Date: 06.09.2016

73

Decision : NC decided to ask firm to submit information as per DIPP UO No. 12/61/2016-TSW/73 dated 26.07.2016 as under :

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 06.09.2016.

74	**Case No.:1/6/81-ALC2/2016**	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**

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HQ File :01/81/050/00067/AM17/	RLA File :03/94/040/01028/AM16/	Lic.No/Date:0310803436 18.03.2016	Defer Date: 06.09.2016

Decision : NC observed that firms has requested for extension of time for submission of reply to DIPP deficiency letter. NC decided to allow the extension of time.

The case stands deferred to 06.09.2016.

Case No.:8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 06.09.2016

75 **Decision :** NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

Case No.:10/9/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
HQ File :01/81/050/00177/AM17/	RLA File :03/94/040/01095/AM16/	Lic.No/Date:0310803596 29.03.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/76 dated 26.07.2016 as under :

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1. Net Weights of export products from Sl. No 1 to 17 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	79.056	7	26.28	13	2.824
2	57.078	8	52.56	14	12.663
3	89.076	9	14.616	15	0.187
4	88.68	10	1.956	16	2.503
5	54.9	11	0.512	17	29.107
6	27.72	12	0.704		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 18285 Kgs. for export products at Sl. No. 10 to 17, taking clue from Engineering Tables No. 4 & 5.

3. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 418026 Kgs. for export products at Sl. No. 1 to 9, taking clue from Engineering Tables No. 4 & 5.

4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 16, as claimed by the firm

5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01

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Kgs./Kg content in the export products at Sl. No. 10 to 13 & 15 to 17, as claimed by the firm.

6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 10 to 13 & 15 to 17, as claimed by the firm.

RA may take suitable consequential action accordingly.

77	**Case No.:6/9/81-ALC2/2016**	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 06.09.2016

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

78	**Case No.:10/6/81-ALC2/2016**	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00076/AM17/	RLA File :03/94/040/01111/AM16/	Lic.No/Date:0310803712 01.04.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/78 dated 26.07.2016 as under :

1. Quantity of import item may be allowed as applied for i.e. 20400 Kgs. as 1.02 Kgs./Kg. content in export items.

RA may take suitable consequential action accordingly.

79	**Case No.:11/6/81-ALC2/2016**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00077/AM17/	RLA File :03/95/040/00003/AM17/	Lic.No/Date:0310803854 07.04.2016	Defer Date: 06.09.2016

Decision : NC decided to ask information from Firm as per DIPP UO No.12/61/2016-TSW/79 as under :

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

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The case stands deferred to 06.09.2016.

	Case No.:1/3/81-ALC2/2016	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00032/AM17/	RLA File :07/24/040/00013/AM17/	Lic.No/Date:0710109649 13.04.2016	Defer Date: 06.09.2016
80	**Decision :** NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:35/6/81-ALC2/2016	Party Name:PRABHA ENGINEERING PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00101/AM17/	RLA File :03/95/040/00990/AM16/	Lic.No/Date:0310803991 15.04.2016	
81	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/81 dated 26.07.2016 as under : 1. Net Weights of export items from Sl. No 1 to 5 may be specified as 318 MT, 338.5 MT, 337.5 MT, 340.8 MT & 336.8 MT respectively. 2. Words "of relevant grade & thickness" " may be suffixed with the description of import items at Sl. No. 1 to 5 and their quantities may be allowed on net to net basis as claimed by the firm. 3. Quantity of import item at Sl. No. 5 may accordingly be reduced to 277.35 MT. RA may take suitable consequential action accordingly.			

	Case No.:32/6/81-ALC2/2016	Party Name:KALPANA INTERNATIONAL	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
82	HQ File :01/81/050/00098/AM17/	RLA File :06/24/040/00005/AM17/	Lic.No/Date:0610038373 29.04.2016	Defer Date: 06.09.2016
	Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:13/9/81-ALC2/2016	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
83	HQ File :01/81/050/00180/AM17/	RLA File :03/94/040/00080/AM17/	Lic.No/Date:0310804320 02.05.2016	Defer Date: 06.09.2016
	Decision : NC decided to ask firm to submit the information as per DIPP UO No.12/61/2016-TSW/83 dated 26.07.2016 as under :			

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1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 06.09.2016.

84	**Case No.:34/6/81-ALC2/2016**	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00100/AM17/	RLA File :03/95/040/00077/AM17/	Lic.No/Date:0310804363 03.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/84 dated 26.07.2016 as under :

1. Words "containing 258.576 MT of Cold Rolled Stainless Steel (200 Series)" may be suffixed with the description of export product .
2. Words "of relevant grade & thickness" " may be suffixed with the description of import items at Sl. No. 1 & 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 50.24 MT & 229 MT respectively as 1.08 Kgs./Kg. content in export items as claimed by the applicant.

RA may take suitable consequential action accordingly.

85	**Case No.:11/9/81-ALC2/2016**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00178/AM17/	RLA File :03/94/040/00071/AM17/	Lic.No/Date:0310804385 03.05.2016	Defer Date: 06.09.2016

Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

86	**Case No.:16/9/81-ALC2/2016**	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00183/AM17/	RLA File :03/94/040/01076/AM16/	Lic.No/Date:0310804374 03.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/86 dated 26.07.2016 as under :

1. Words "containing 136364 Kgs. of Cold Rolled Stainless Steel Circles Grade 201" may be suffixed with the description of export product at Sl. No. 1.

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2. Words "containing 45455 Kgs. of Cold Rolled Stainless Steel Circles Grade 410" may be suffixed with the description of export product at Sl. No. 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 150000 Kgs. & 50000 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively.

RA may take suitable consequential action accordingly.

	Case No.:12/9/81-ALC2/2016	Party Name:APPLE INTERNATIONAL	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: deferred**
	HQ File :01/81/050/00179/AM17/	RLA File :03/94/040/00103/AM17/	Lic.No/Date:0310804419 05.05.2016	Defer Date: 06.09.2016
87	**Decision :** NC decided to ask firm to submit information as per UO No. 12/61/2016-TSW/87 dated 26.07.2016 as under : 1. Models of export items. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, model wise for each export item, manufactured from the G.P. strip/sheet of thickness contained in the list of import item The case stands deferred to 06.09.2016.			

	Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
88	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 06.09.2016
	Decision : NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

	Case No.:7/9/81-ALC2/2016	Party Name:TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00174/AM17/	RLA File :02/24/040/00017/AM17/	Lic.No/Date:0210206700 18.05.2016	
89	**Decision :** NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/89 dated 26.07.2016 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 101 MT as 1.01 Kgs./Kg. content in export item at Sl. No. 1, as per SION C-1189. 2. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 50 MT on net to net content basis in export item at Sl. No. 2. 3. Quantities of import items at Sl. No.2 & 4 may be allowed as per packing policy.			

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RA may take suitable consequential action accordingly.

90	**Case No.:14/9/81-ALC2/2016**	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00181/AM17/	RLA File :03/94/040/00083/AM17/	Lic.No/Date:0310804945 24.05.2016	Defer Date: 06.09.2016
	Decision : NC observed that case was referred to MOS for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

91	**Case No.:4/9/81-ALC2/2016**	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00171/AM17/	RLA File :02/24/040/00027/AM17/	Lic.No/Date:0210206710 24.05.2016	Defer Date: 06.09.2016
	Decision : NC observed that case was referred to MOS for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.			

92	**Case No.:15/9/81-ALC2/2016**	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00182/AM17/	RLA File :03/94/040/00162/AM17/	Lic.No/Date:0310804969 25.05.2016	Defer Date: 06.09.2016
	Decision : The case for the above AA referred to DIPP for comments relates to DHI. NC decided to forward the same to DHI for comments and defer the case. The case stands deferred to 06.09.2016.			

93	**Case No.:8/9/81-ALC2/2016**	Party Name:VEDANTA LIMITED	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 06.09.2016
	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 06.09.2016.			

94	**Case No.:2/9/81-ALC2/2016**	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:9/81-ALC2/2016	**Approved**

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			26.07.2016	
	HQ File :01/81/050/00169/AM17/	RLA File :05/23/040/00116/AM17/	Lic.No/Date:0510398738 07.06.2016	

Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. 12/61/2016-TSW/94 dated 26.07.2016 as under :

1. Net weight of export product may be specified as 6100.5 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4797.5 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl .No. 2 may be allowed as applied for i.e. 101.5 Kgs. as 1.015 Kgs./Kg. content in export item

RA may take suitable consequential action accordingly.

	Case No.:5/9/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Approved**
	HQ File :01/81/050/00172/AM17/	RLA File :05/24/040/00111/AM17/	Lic.No/Date:0510398765 09.06.2016	

95 **Decision :** The written comments of the DIPP UO No. 12/61/2016-TSW/95 dated 26.07.2016 were considered and NC decided to **ratify** the norms for the above AA as under :

Quantities of import items from Sl. No. 1 to 6 may be allowed as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

	Case No.:17/9/81-ALC2/2016	Party Name:KALPANA INTERNATIONAL	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00184/AM17/	RLA File :06/24/040/00011/AM17/	Lic.No/Date:0610038396 09.06.2016	Defer Date: 06.09.2016

96 **Decision :** NC observed that case was referred to DIPP for comments. NC decided to await their comment and defer the case.

The case stand deferred to 06.09.2016.

	Case No.:3/9/81-ALC2/2016	Party Name:KGC ENGINEERING PROJECTS PVT. LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00170/AM17/	RLA File :31/83/040/00028/AM17/	Lic.No/Date:3110066175 13.06.2016	Defer Date: 06.09.2016

97 **Decision :** NC observed that case was referred to DIPP for comments. NC decided to await their comment and defer the case.

The case stand deferred to 06.09.2016.

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	Case No.:1/9/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00168/AM17/	RLA File :04/24/040/00047/AM17/	Lic.No/Date:0410162038 14.06.2016	Defer Date: 06.09.2016
98	**Decision :** NC decided to ask firm to submit information as per DIPP vide UO No. 12/61/2016-TSW/98 dated 26.07.2016 as under : 1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise. The case stand deferred to 06.09.2016.			

	Case No.:18/9/81-ALC2/2016	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:9/81-ALC2/2016 26.07.2016	**Status: Deferred**
	HQ File :01/81/050/00185/AM17/	RLA File :34/24/040/00113/AM17/	Lic.No/Date:3410042352 14.07.2016	Defer Date: 06.09.2016
99	**Decision :** NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 06.09.2016.			

Offline Agenda for Meeting No. 09/81 dated 26.07.2016

Case No. AR-262	M/s. Sakshi Impex, Ludhiana.
Meeting No. 09/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 26.07.2016	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that reply of the firm was referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.	

Case No. AR-263	M/s. Crompton Greaves Limited.
Meeting No. 09/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 26.07.2016	RA File No. 03/24/042/00104/AM02
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.
Decision : As per the advice of the representative of DHI present in the meeting NC decided to request applicant provide the calculation linking the MVA/KV rating of export product with the core and coil dimensions or earlier approved AA No. of same export product rating.	

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The case stands deferred to 06.09.2016.

Case No. AR-264	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 09/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 26.07.2016	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : As per the advice of the representative of DHI present in the meeting, NC decided to request applicant to provide the calculation linking the MVA/KV rating of export product with the core and coil dimensions or earlier approved AA No. of same export product rating . The case stands deferred to 06.09.2016.	

Case No. AR-265	M/s. Crompton Greaves Limited.
Meeting No. 09/81	F.No. 01/86/050/000323/AM14
Dated:- 26.07.2016	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : As per the advice of the representative of DHI present in the meeting NC decided to request applicant provide the calculation linking the MVA/KV rating of export product with the core and coil dimensions or earlier approved AA No. of same export product rating . The case stands deferred to 06.09.2016.	

Case No. AR-266	M/s. Kotsons Pvt. Limited
Meeting No. 09/81	F.No. 01/81/050/00454/AM14
Dated:- 26.07.2016	RA File No.06/24/040/00032/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.
Decision : NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.	

Case No. AR-267	M/s. Precision Electronics Limited
Meeting No. 09/81	F.No.01/81/50/00087/AM13
Dated:- 26.07.2016	RA File No.05/24/040/00029/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.
Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DeitY vide their letter No.W-27/22/2013-IPHW dated 22.03.2016(copy enclosed). RA may take suitable consequential action accordingly.	

Case No. AR-268	M/s. Vijai Electricals Limited

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Meeting No. 09/81	F.No. 01/81/050/00446/AM09/
Dated:- 26.07.2016	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.

Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

Case No. AR-269	M/s. Trident Tools Limited
Meeting No. 09/81	F.No. 01/81/050/00270/AM14/
Dated:- 26.07.2016	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

Case No. AR-270	M/s. Vijai Electricals Limited
Meeting No. 09/81	F.No. 01/81/050/00197/AM12/
Dated:- 26.07.2016	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.

Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

Case No. AR-271	M/s. MC Com Industries (India) Private Limited
Meeting No. 09/81	F.No. 01/81/050/00474/AM13/
Dated:- 26.07.2016	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 06.09.2016.

Case No. AR-272	M/s. MC Com Industries (India) Private Limited
Meeting No. 09/81	F.No. 01/81/050/00074/AM14/
Dated:- 26.07.2016	RA File No. 03/95/040/01053/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310729612 dated 26.03.2013.

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

The case stands deferred to 06.09.2016.

Case No. AR-273	M/s. B.R. Industries Limited
Meeting No. 09/81	F. No. 01/81/050/00372/AM13/DES-II
Dated:- 26.07.2016	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.	

Case No. AR-274	M/s. Flash Forge Pvt. Limited
Meeting No. 09/81	HQ F.No. 01/81/050/00264/AM16/DES.II/
Dated:- 26.07.2016	RLA File : 03/94/040/00145/AM16/
Subject:-	Ratification of norms in respect of advance authorization no. 0310796351 dated 01.06.2015.
Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the MSME vide ID Note No.30(165)/15-ME. dated 28.06.2016 (copy enclosed). RA may take suitable consequential action accordingly.	

Case No. AR-275	M/s. Yamuna Power & Infrastructure Limited
Meeting No. 09/81	HQ F.No. 01/81/050/00127/AM11/DES.II/
Dated:- 26.07.2016	RLA File : 05/24/040/00170/AM11/
Subject:-	Ratification/fixation of norms in respect of advance authorization no. 0510270349 dated 11.08.2010.
Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. dated 26.07.2016 as under : 1. Net Weight of export item may be specified as 132 MT containing 64800 Kgs. of Silicone Rubber. 2. Quantity of import item may be allowed as applied for i.e. 60000 Kgs. being less than the net content of item in the export product. RA may take suitable consequential action accordingly.	

Case No. AR-276	M/s. Thermo Cables Limited
Meeting No. 09/81	HQ File : 01/81/050/00338/AM16/DES.II
Dated:- 26.07.2016	RLA File : 09/24/040/00252/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0910062668 dated 28.09.2015.
Decision : NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide UO No. dated 26.07.2016 as under :	

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11 & 13 viz. Continuous Cast Copper Rod 8 mm (Electrolytic Grade) may be allowed as applied for, for export items at Sl. No. 1 to 7 respectively taking clue from Engineering Table-4. 2. Quantities of import items at Sl. No 2 & 4 viz. PVC Compound may be allowed as 4532.2 Kgs. & 11231.5 Kgs. respectively, for export items at Sl. No. 1 & 2 respectively as per Engineering Table-4. 3. Quantities of import items at Sl. No 6, 8, 10, 12 & 14 viz. PVC Compound may be allowed as applied for, for export items at Sl. No. 3 to 7 respectively taking clue from Engineering Table-4. RA may take suitable consequential action accordingly.

Case No. AR-277	M/s. Diana Metals
Meeting No. 09/81	HQ File :01/81/050/00233/AM16/DES.II
Dated:- 26.07.2016	RLA File :04/24/040/00093/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410160886 dated 07.08.2015.
Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 06.09.2016.	

Case No. AR-278	M/s. Thermo Cables Limited
Meeting No. 09/81	HQ File :01/81/050/00351/AM16/DES.II
Dated:- 26.07.2016	RLA File :09/24/040/00085/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0910062247 dated 24.06.2015.
Decision : NC decided to **modify** the norms for the above AA as per the written comments of the DIPP vide UO No. dated 26.07.2016 as under : As requested by the firm, description of import items at Sl. No 1, 3, 5, 7, 9, 11 & 13 may be amended from "Copper (Electrolytic Grade)" to " Continuous Cast Copper Rod 8 MM(Electrolytic Grade)" . RA may take suitable consequential action accordingly.	

Date:02.08.2016
Place: New Delhi

(Baljit Singh)
Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)
Foreign Trade Development Officer

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विनोद कुमार कश्यप
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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 19/22/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410160831 dated 23.07.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 7594.4 Kgs. as claimed by the firm taking clue from Engineering Tables 4 & 5.

Norms committee may take a view

26/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/61/2016-TSW/21 dated 26/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
नई दिल्ली/New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade
Commerce
New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

22
26-07-2016

Subject: Application of JST STEASALIT transformer for ratification of norms of AA no 2210015272 dt 28-07-15

DES-II, DGFT may kindly refer to the above mentioned AA of M/S JST STEASALIT transformer. The firm's reply of dated 14-06-16 has been examined. It is observed that the reply is the copy of their e-mail of dated 08-02-16. The firm has claimed import of item no 1 to 3 under SIONC-1363 & other items (total 90 items) under net to net basis. The description of import in SION & that of the firm's application are not same. The firm may be asked to submit following information as per Technical Details II in appendix 4E of application

1. Sl no b) & c) of Raw Materials/ consumables.
2. Sl no b) c) & d) of components.
3. Difference between for import item no 35 & 36 with justification of quantity of import.

B.C. Nayak
Development Officer
13-07-16

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(213)/15-TSW(B) dated

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विपिन कुमार काशयप
VIPIN KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

REMINDER

23
26-07-2016

F.No. 46011/11/2015-PC.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals & Petrochemicals
******

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 11th July, 2016

M/s Indo Cool Components Pvt. Ltd.,
Plot No. 40, IInd Avenue, Phase-II,
Annal Velankannal Nagar,
Mugalivakkam,
Chennai – 600 125
Email: admin@indocool.in

Sub: Request of M/s. Indo Cool Composites Pvt. Ltd., Chennai, TN for fixation of Norms in respect of Advance Licence No. 0410160874 dated 05.08.2015 for the import of raw material against the export of Parts of Wind Turbine – reg.

Sir,

This is with reference to this Department's letter of even number dated 3rd May, 2016 on the subject cited above (copy enclosed). As the information sought for has yet not been received, you are once again being advised to expedite the information so as to enable us to examaine your application.

Yours faithfully

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442/Telefax: 011-23071187
Email: omsharma@nic.in

Shri Vinod Kumar Kashyap,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

Encl: Above

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Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 1/9/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410161073 dated 07.10.2015)

Reply submitted by the firm vide letter dated 25/05/2016 has been perused which is not complete/proper and they may be asked to submit the following information :

1. Basis/calculations for the weight of input material for each export item, supported by Blank size and size of Finished Good.
2. Information in respect of Sl. No. 11A of Standard Deficiency Format, export product wise.

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/61/2016-TSW/36 dated 26/07/2016

BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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VIRENDER KUMAR KASHYAP
Director
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

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26-07-2016

Government of India

Ministry of Steel

Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 5610004726 23.10.2015 - M/s RSAL Steel Private Limited Indore

DGFT may refer to the UO Note No 01/81/50/393/AM-16/DES-2/66 dated 22.12.2015 whereby the request of M/s RSAL Steel Private Limited Indore was forwarded to Ministry of Steel for ratification of the above-mentioned Advance Authorization.

It may be noted that the export product is covered under **SION C 469,** modified vide PN No 33(RE02012)/2009-2014 dated 30.11.2012. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed on the content basis as per SION C: 469. The quantity of items of import to be allowed under the aforesaid AA has been calculated based on per tonne of export product in the Excel sheets enclosed herewith for further necessary action.

It may be noted that the item of import "Cold Rolled Galvanized Alloy Steel wide Coils as packing material" is not allowed in the Standard I/O norm. Secondly, packing material may not be same as raw material for export item. Therefore, the same is not being allowed to import.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

Shri Viond Kashyap , FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(23)/2015-TW- Vol-I dated 12.07.2016

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Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m2)	Quantity of Input per ton of export product											
						Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (MT)	Zinc in ingot form (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	VCI Rusto - Paper (Sq Metre)	Guard Film (Kg)	Applicator Rolls (Kg)	Primer (litre)	Backer (litre)	Top Coat (litre)
1	5610004726 dated 23.10.2015	Cold rolled Galvanized colour coated Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade having thickness 0. 22 to 0.58 mm and zinc coating 100 -275 gms/m2.	**5154.13**														
			51.527	0.22	100	1.00	69.93	1.25	0.35	0.45	2.00	5.00	26.64	0.13	15.21	18.33	32.59
			63.554	0.27	120	1.01	73.07	1.25	0.35	0.45	2.00	5.00	23.15	0.13	13.22	15.94	28.33
			793.246	0.32	100	1.04	48.26	1.25	0.35	0.45	2.00	5.00	18.35	0.13	10.48	12.63	22.46
			258.597	0.35	90	1.05	43.74	1.25	0.35	0.45	2.00	5.00	16.63	0.13	9.49	11.44	20.35
			753.494	0.40	100	1.06	36.84	1.25	0.35	0.45	2.00	5.00	14.00	0.13	7.99	9.63	17.13
			170.775	0.40	120	1.05	44.23	1.25	0.35	0.45	2.00	5.00	14.00	0.13	7.99	9.63	17.13
			834.063	0.40	150	1.04	59.06	1.25	0.35	0.45	2.00	5.00	14.00	0.13	7.99	9.63	17.13
			568.263	0.42	100	1.06	36.84	1.25	0.35	0.45	2.00	5.00	14.00	0.13	7.99	9.63	17.13
			104.129	0.45	120	1.06	41.00	1.25	0.35	0.45	2.00	5.00	12.97	0.13	7.41	8.93	15.87
			25.089	0.45	200	1.03	68.51	1.25	0.35	0.45	2.00	5.00	12.97	0.13	7.41	8.93	15.87
			177.344	0.48	100	1.07	31.82	1.25	0.35	0.45	2.00	5.00	12.09	0.13	6.07	7.32	13.01
			198.757	0.48	150	1.08	51.00	1.25	0.35	0.45	2.00	5.00	12.09	0.13	6.07	7.32	13.01
			622.686	0.48	200	1.03	63.82	1.25	0.35	0.45	2.00	5.00	12.09	0.13	6.07	7.32	13.01
			297.211	0.50	90	1.08	29.79	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.46	7.79	13.84
			29.655	0.50	200	1.04	59.74	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.46	7.79	13.84
			97.988	0.50	275	1.01	83.82	1.25	0.35	0.45	2.00	5.00	11.31	0.13	6.46	7.79	13.84
			107.750	0.58	100	1.07	25.00	1.25	0.35	0.45	2.00	5.00	9.49	0.13	5.42	6.53	11.62

26/7/16

Department of heavy Industry

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26-07-2016

Ref: AA No 910062829 Toshiba Transmission Hyderabad.

The request may be considered on Repeat Basis with AA 910062433.

NC may take a view.

(K.K.Tiwari)
Industrial Adviser

DY DGFT DES II

TSWB3/1/2016 dated 29/6/2016

बलजीत सिंह / BALJIT SINGH
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 30/6/81 (M/s KJV Alloy Conductors Pvt. Limited) (Advance Authorization No. 5010002256 dated 15.12.2015)

Advance Authorisation may be ratified as under:

1. "UOM' of export items at Sl. No. 1 & 2 may be corrected as "Kms"
2. Quantity of import item at Sl. No. 1 (Aluminium Wire Rod) may be allowed as 62.687 MT as per Engineering Table- 5.
3. Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/61/2016-TSW/47 dated 26/07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

49
26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 29/6/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310801720 dated 12.01.2016)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
   "1C x 1.5 Sq. mm- Quantity 5200 Kms. (109720 Kgs.),
   1C x 2.5 Sq. mm- Quantity 4700 Kms. (151340 Kgs.),
   1C x 4 Sq. mm- Quantity 3200 Kms. (150720 Kgs.),
   1C x 6 Sq. mm- Quantity 360 Kms. (24120 Kgs.),
   1C x 10 Sq. mm- Quantity 300 Kms. (33450 Kgs.) &
   1C x 16 Sq. mm- Quantity 60 Kms. (9846 Kgs.)"

2. Voltage rating of "1100 Volts" may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 326311 Kgs. as 1.01 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 157535.7 Kgs. and 8360.1 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

26/07/2016

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/49 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 3/6/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310801817 dated 15.01.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 31 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	211.399	12	3.29	23	4.146
2	83.788	13	3.29	24	1.497
3	22.08	14	3.29	25	1.257
4	18.733	15	0.741	26	7.253
5	23.751	16	0.903	27	4.02
6	29.494	17	1.016	28	1.473
7	12.991	18	0.643	29	2.356
8	9.544	19	1.481	30	0.506
9	2.049	20	0.711	31	2.483
10	2.049	21	0.849		
11	2.049	22	1.933		

1. Words " Copper Conductor" may be suffixed with the description of export items at Sl. No. 9 to 14.

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 69163 Kgs. for export products at Sl. No. 3 to 6 & 9 to 31, taking clue from Engineering Tables No. 4 & 5.

3. Quantity of import item at Sl. No 2 viz. Aluminium Conductor may be allowed as under on net to net basis:
   "Size 95 Sq. MM: 570 Kms.
   Size 50 Sq. MM: 522 Kms &
   Size 25 Sq. MM: 332 Kms"

4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 8, 15 to 19 & 28 to 30, as claimed by the firm

5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3 to 6 & 9 to 31, as claimed by the firm.

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6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3 to 6 & 9 to 31, as claimed by the firm.
7. Quantities of import item at Sl. No. 6 viz. Hot Rolled Alloy Steel Wire Rod may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 3 to 6, as claimed by the firm.
8. Quantity of import item at Sl. No.7 viz. Zinc Ingot may be allowed as applied for i.e. 535.58 Kgs .

Norms committee may take a view

26/07/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/51 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 18/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310801932 dated 20.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 9 & 11 to 14.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3., 7 & 10.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 3 to 11 & 14.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 6, 8, 13 & 14.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 , 7 & 14.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 5 & 9 to 11.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 5 & 9 to 11.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 4 to 6, 8, 9 & 14.
10. Quantity of import item at Sl.No.9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4 , 7 & 14.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.01 kgs./kg content in the Export item at Sl. No. 8.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/52 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. 03/95/040/00655/AM16

ADVANCE AUTHORISATION No. 0310801932 DT. 20.01.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV.		
1	4 Core X 16 Sq. MM		
2	1 Core X 240 Sq. MM		
3	4 Core X 10 Sq. MM		
4	4 Core X 25 Sq. MM		
5	4 Core X 50 Sq. MM		
6	4 Core X 70 Sq. MM		
7	4 Core X 95 Sq. MM		
8	5 Core X 2.5 Sq. MM		
9	4 Core X 2.5 Sq. MM		
10	3.5 Core X 50 Sq. MM		
11	3.5 Core X 25 Sq. MM		
12	4 Core X 16 Sq. MM		
13	4 Core X 10 Sq. MM		
14	3 Core X 4 Sq. MM		
		12.880	11.401
2	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables upto 750 V.		
1	1 Core X 70 Sq. MM		
2	1 Core X 4 Sq. MM		
		1.500	0.695
3	Copper Cond. XLPE Insulated PVC Sheathed Aluminium Wire Armoured Cables 1.2 KV.		
1	1 Core X 185 Sq. MM		
2	1 Core X 185 Sq. MM		
3	1 Core X 150 Sq. MM		
4	1 Core X 120 Sq. MM (3.3 KV)		
		12.250	23.455
4	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 120 Sq. MM (11 KV)		
2	3 Core X 120 Sq. MM (11 KV)		
3	3 Core X 95 Sq. MM (11 KV)		
		8.000	54.130
5	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	4 Core X 1.5 Sq. MM		
2	4 Core X 1.5 Sq. MM		
3	37 Core X 1.5 Sq. MM		
		66.032	25.431
6	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	19 Core X 1.5 Sq. MM		
2	7 Core X 1.5 Sq. MM		
3	37 Core X 1.5 Sq. MM		
4	3 Core X 10 Sq. MM		
		33.000	21.790
7	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU wire screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV		
1	3 Core X 300 Sq. MM (11 KV) 3X1CoreX300 Sq.MM (Triplex Cable)		
2	3 Core X 185 Sq. MM (11 KV) 3X1CoreX185 Sq.MM (Triplex Cable)		
		6.049	28.096

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8	Copper Cond. Covered with Mica Tape XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	3 Core X 10 Sq. MM		
9	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables above 1.1 KV.	1.000	1.090
1	3 Core X 50 Sq. MM(3.3KV)		
2	3 Core X 35 Sq. MM(3.3KV)		
10	Aluminium Cond. XLPE Insulated PVC Sheathed Unarmoured Cables above 1.1 KV.	0.700	1.369
1	4 Core X 25 Sq. MM		
11	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Instrumentation Cables upto 500 V.	20.000	11.000
1	24 Core X 0.5 Sq. MM		
2	8 Core X 0.5 Sq. MM		
3	4 Core X 0.5 Sq. MM		
4	2 Pair X 0.5 Sq. MM		
5	6 Pair X 0.5 Sq. MM		
12	Stranded Non Compact Copper Conductor	49.550	10.041
1	4 /0 AWG (195.73 SQ MM)		
2	4 /0 AWG (195.73 SQ MM)		
3	6 AWG (72.28 SQ MM)		
4	2/0 AWG (193.62 SQ MM)		
5	2/0 AWG (193.62 SQ MM)		
6	1/0 AWG (77.74 SQ MM)		
13	Copper Conductor ZHFR Insulated Unarmoured Cables 1.2 KV	52.862	43.140
1	3/0 AWG		
2	2/0 AWG		
3	2 AWG		
4	6 AWG		
5	6 AWG		
6	4 AWG		
7	4/0 AWG		
8	1/0 AWG		
14	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV	13.583	4.111
1	3 Core X 70 Sq. MM (11 KV)		
2	3 Core X 95 Sq. MM (33 KV)	4.000	26.280

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 20/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310801971 dated 20.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 16 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 14 & 16.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 6, 13, 14 & 15.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 3 , 4, 6, 8, 9, 11, 13, 14 & 16.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 2 & 13.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 6 & 11.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 3 to 5 , 7 to 12 & 14 to 16.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3 to 5 , 7 to 12 & 14 to 16.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 3, 4 , 7, 8, 9, 11 & 16.
10. Quantity of import item at Sl.No.9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 , 6 & 11.
11. Quantity of import item at Sl. No. 10 i.e. Glass Mica Tape may be allowed as 1.01 kgs./kg content in the Export items at Sl. No. 7 & 9.
12. Quantity of import item at Sl. No. 11 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 7 & 9.
13. Quantity of import item at Sl.No. 12 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/53 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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PORT ITEM LIST
DVANCE AUTHORISATION FILE No. 03/95/040/00729/AM16
ADVANCE AUTHORISATION No. 0310801971 DT. 22.01.2016

Sr. No.	Size & type Of Cables	Qty (~~KMS~~) meters	Total Cable wt (Metric tons)
1	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU wire screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV		
1	3 Core X 185 Sq. MM (11 KV) 3X1CoreX185 Sq.MM	3000.000	12.030
2	Copper Cond. ZHFR Insulated and Sheathed Solar Cables 1500 V.		
1	1 Core X 70 Sq. MM	2500.000	1.873
3	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	2 Core X 16 Sq. MM		
2	4 Core X 16 Sq. MM		
3	2 Core X 4 Sq. MM		
4	3 Core X 2.5 Sq. MM		
5	3 Core X 4 Sq. MM		
6	4 Core X 4 Sq. MM		
7	4 Core X 6 Sq. MM		
8	2 Core X 25 Sq. MM		
9	2 Core X 50 Sq. MM		
10	2 Core X 70 Sq. MM		
11	4 Core X 25 Sq. MM		
12	4 Core X 95 Sq. MM		
13	2 Core X 2.5 Sq. MM		
14	4 Core X 4 Sq. MM		
15	4 Core X 6 Sq. MM		
16	4 Core X 16 Sq. MM		
17	2 Core X 4 Sq. MM		
18	4 Core X 35 Sq. MM		
19	4 Core X 50 Sq. MM		
20	2 Core X 16 Sq. MM		
21	3 Core X 4 Sq. MM		
22	3 Core X 2.5 Sq. MM	11866.000	13.161
4	Copper Cond. XLPE Insulated Lead and PVC Sheathed Armoured Cables 1.2 KV.		
1	3 Core X 4 Sq. MM		
2	4 Core X 4 Sq. MM		
3	4 Core X 240 Sq. MM		
4	4 Core X 240 Sq. MM	3746.000	20.027
5	Copper Conductor PVC Insulated Unarmoured Cables upto 750 V.		
1	1 Core X 25 Sq. MM		
2	1 Core X 10 Sq. MM		
3	1 Core X 70 Sq. MM	3908.000	1.227
6	Al. Cond. Covered With Semi Conducting Compound XLPE Insulated CU wire screened with CU Tape LDPE Sheathed Unarmoured Cables above 1.1 KV		
1	3 Core X 500 Sq. MM (17.5 KV)	1000.000	12.380
7	Copper Cond. Covered with Mica Tape XLPE Insulated HDPE, PVC Sheathed Armoured Cables 1.2 KV.		
1	15 Core X 2.5 Sq. MM		
2	2 Core X 2.5 Sq. MM		

बलजीत सिंह / BALJIT SINGH
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		6890.000	4.695
8	Copper Cond. XLPE Insulated PVC Sheathed Armoured Instrumentation Cables upto 500 V.		
1	1 Pair X 1.5 Sq. MM		
2	10 Pair X 1 Sq. MM		
3	2 Pair X 1.5 Sq. MM		
4	5 Pair X 1 Sq. MM		
5	2 Pair X 1.5 Sq. MM		
		7068.000	5.679
9	Copper Cond. Covered with Mica Tape XLPE Insulated HDPE, PVC Sheathed Armoured Cables upto 500 V.		
1	1 Pair X 1.5 Sq. MM		
2	5 Pair X 1.5 Sq. MM		
3	2 Pair X 1.5 Sq. MM		
4	1 Triple X 1.5 Sq. MM		
5	5 Triple X 1.5 Sq. MM		
		34087.000	23.027
10	Copper Cond. PVC Insulated Unarmoured Cables upto 1100 V.		
1	1 Core X 2.5 Sq. MM		
2	1 Core X 6 Sq. MM		
3	1 Core X 70 Sq. MM		
4	1 Core X 25 Sq. MM		
		6878.000	1.818
11	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 150 Sq. MM (7.2 KV) (E)		
		500.000	4.380
12	Copper Conductor PVC Insulated Unarmoured Cables upto 1000 V.		
1	1 Core X 4 Sq. MM		
2	1 Core X 1.5 Sq. MM		
3	1 Core X 2.5 Sq. MM		
4	1 Core X 4 Sq. MM		
5	1 Core X 6 Sq. MM		
6	1 Core X 4 Sq. MM		
7	1 Core X 16 Sq. MM		
8	1 Core X 25 Sq. MM		
9	1 Core X 1.5 Sq. MM		
10	1 Core X 2.5 Sq. MM		
		520500.000	23.305
13	Copper Cond. XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables 1.2 KV		
1	1 Core X 95 Sq. MM		
		3000.000	3.390
14	Copper Cond. XLPE Insulated PVC Sheathed AL. Wire Armoured Cables 1.2 KV		
1	1 Core X 95 Sq. MM		
2	1 Core X 120 Sq. MM		
		8500.000	10.645
15	Aluminium Cond. PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V.		
1	1 Core X 70 Sq mm		
2	1 Core X 16 Sq mm		
		6315.000	2.134
16	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.		
1	3 Core X 2.5 Sq. MM		
		25000.000	9.600

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 23/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310801982 dated 22.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 3 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2 & 3.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/54 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00466/AM16
ADVANCE AUTHORISATION NO. 0310801982 DT. 22.01.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Aluminium Conductor XLPE Insulated PVC Sheathed Aluminium Armoured Cables For 1.1 KV (Various Sizes) 1 Core X 6 Sq. MM 1 Core X 10 Sq. MM 1 Core X 16 Sq. MM 1 Core X 25 Sq. MM 1 Core X 35 Sq. MM 1 Core X 50 Sq. MM 1 Core X 70 Sq. MM 1 Core X 95 Sq. MM 1 Core X 185 Sq. MM 1 Core X 300 Sq. MM 1 Core X 400 Sq. MM 1 Core X 500 Sq. MM 1 Core X 630 Sq. MM	168.400	219.327
2	Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables For 1.1 KV (Various Sizes) 2 Core X 6 Sq. MM 2 Core X 10 Sq. MM 2 Core X 16 Sq. MM 2 Core X 25 Sq. MM 2 Core X 35 Sq. MM 2 Core X 50 Sq. MM 2 Core X 70 Sq. MM 2 Core X 95 Sq. MM 2 Core X 120 Sq. MM 2 Core X 150 Sq. MM 2 Core X 240 Sq. MM 3 Core X 6 Sq. MM 3 Core X 10 Sq. MM 3 Core X 16 Sq. MM 3 Core X 25 Sq. MM 3 Core X 35 Sq. MM 3 Core X 50 Sq. MM 3 Core X 70 Sq. MM 3 Core X 95 Sq. MM 3 Core X 120 Sq. MM 3 Core X 150 Sq. MM 3 Core X 185 Sq. MM 3 Core X 240 Sq. MM 3 Core X 300 Sq. MM 3.5 Core X 25 Sq. MM 3.5 Core X 35 Sq. MM 3.5 Core X 50 Sq. MM 3.5 Core X 70 Sq. MM 3.5 Core X 95 Sq. MM 3.5 Core X 120 Sq. MM 3.5 Core X 150 Sq. MM 3.5 Core X 185 Sq. MM 3.5 Core X 240 Sq. MM 3.5 Core X 300 Sq. MM 4 Core X 6 Sq. MM 4 Core X 10 Sq. MM 4 Core X 16 Sq. MM	544.000	510.543
3	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables For 1.1 KV (Various Sizes) 2 Core X 2.5 Sq. MM 3 Core X 25 Sq. MM	66.000	25.948

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 28/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310801985 dated 22.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 11 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 11.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 6, 8 & 11.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 8 & 11.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 2 to 4 & 7.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 3, 5 , 6 & 8.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 5, 8, 9 & 11.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 5, 8, 9 & 11.
9. Quantity of import item at Sl.No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 3, 5, 6 & 8.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 3, 5 & 7.

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/55 dated 26 /07/2016

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विनोद कुमार कपाप
VINOD KUMAR KAPHAP

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. : 03/95/040/00495/AM16
ADVANCE AUTHORISATION NO. : 0310801985 DT. 22.01.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV 27 Core X 1.5 Sq. MM 2 Core X 1.5 Sq. MM 4 Core X 1.5 Sq. MM 27 Core X 2.5 Sq. MM 4 Core X 300 Sq. MM 4 Core X 95 Sq. MM 4 Core X 150 Sq. MM 4 Core X 185 Sq. MM 4 Core X 95 Sq. MM 4 Core X 150 Sq. MM 4 Core X 185 Sq. MM 27 Core X 1.5 Sq. MM 2 Core X 1.5 Sq. MM 4 Core X 1.5 Sq. MM 27 Core X 2.5 Sq. MM 4 Core X 1.5 Sq. MM 4 Core X 185 Sq. MM 4 Core X 240 Sq. MM 4 Core X 185 Sq. MM	217.210	549.325
2	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Al wire Armoured Cables above 1.1 KV 1 Core X 70 Sq. MM (11KV) 1 Core X 120 Sq. MM (11KV) 1 Core X 120 Sq. MM (33KV) 1 Core X 500 Sq. MM (11KV)	8.000	18.090
3	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV 3 Core X 95 Sq. MM (22KV)	2.000	15.320
4	Copper Cond. XLPE Insulated ZHFR Sheathed AL. Wire Armoured Cables 1.2 KV 1 Core X 95 Sq. MM 1 Core X 400 Sq. MM 1 Core X 300 Sq. MM 1 Core X 240 Sq. MM	8.400	23.720
5	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV 3 Core X 95 Sq. MM (11KV) 3 Core X 120 Sq. MM (11KV) 3 Core X 95 Sq. MM (11KV) 3 Core X 120 Sq. MM (11KV)	9.000	60.150
6	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Wire Screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV 1 Core X 95 Sq. MM (33 KV) 1 Core X 240 Sq. MM (33 KV)		

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		20.000	35.000
7	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV 4 Core X 1.5 Sq. MM 7 Core X 1.5 Sq. MM 12 Core X 1.5 Sq. MM 4 Core X 1.5 Sq. MM 7 Core X 1.5 Sq. MM 2 Core X 240 Sq. MM 4 Core X 10 Sq. MM 4 Core X 185 Sq. MM		
		66.700	36.147
8	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Al. Wire Armoured Cables above 1.1 KV 1 Core X 630Sq. MM (7.2KV)		
		1.500	11.145
9	Copper Cond. PVC Sheathed unarmoured Cables up to 750 V. 1 Core X 300 Sq. MM 1 Core X 10 Sq. MM 1 Core X 240 Sq. MM 1 Core X 120 Sq. MM 1 Core X 95 Sq. MM		
		3.250	3.762
10	Standered Copper Conductor 120 Sq. MM 70 Sq. MM		
		0.790	0.591
11	Copper Cond. XLPE Insulated PVC Sheathed Al wire Armoured Cables 1.2V. 1 Core X 630 Sq. MM		
		0.100	0.679

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 26/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310802041 dated 27.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 4 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 , 2 & 3.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 , 3 & 4.
5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4.
6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 4.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 & 4.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/56 dated 26 /07/2016

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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00576/AM16
ADVANCE AUTHORISATION NO. 0310802041 DT. 27.01.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Aluminium Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V. (Various Sizes)		
1.01	3 Core X 35 Sq mm		
1.02	3.5 Core X 240 Sq mm		
1.03	3.5 Core X 25 Sq mm		
1.04	3.5 Core X 95 Sq mm		
1.05	3 Core X 70 Sq mm		
1.06	3 Core X 16 Sq mm		
1.07	3 Core X 95 Sq mm		
1.08	3 Core X 120 Sq mm		
1.09	3 Core X 150 Sq mm		
1.10	3 Core X 300 Sq mm		
1.11	4 Core X 16 Sq mm		
1.12	3 Core X 240 Sq mm		
1.13	4 Core X 240 Sq mm		
1.14	3 Core X 10 Sq mm		
		188.000	379.607
2	Aluminium Cond. PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V. (Various Sizes)		
2.01	1 Core X 35 Sq mm		
2.02	1 Core X 70 Sq mm		
		6.000	1.887
3	Aluminium Cond. XLPE Insulated PVC Sheathed Al. Armoured Cables For 1100 V. (Various Sizes)		
3.01	1 Core X 400 Sq mm		
		3.000	5.973
4	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V. (Various Sizes)		
4.01	2 Core X 2.5 Sq mm		
4.02	5 Core X 2.5 Sq mm		
4.03	4 Core X 4 Sq mm		
4.04	7 Core X 2.5 Sq mm		
4.05	4 Core X 2.5 Sq mm		
4.06	3 Core X 2.5 Sq mm		
4.07	3 Core X 4 Sq mm		
4.08	19 Core X 2.5 Sq mm		
4.09	12 Core X 2.5 Sq mm		
		103.000	52.447

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 27/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310802042 dated 27.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1,2,4, 6 to 8 & 10 to 12.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3 & 5.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3, 5 to 7 & 11.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1 & 9.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 3 & 11.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2 to 12.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 12.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 2, 3, 5 & 6.
10. Quantity of import item at Sl.No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2, 3 & 11.

Norms committee may take a view

(S. K. Jain)
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Norms Committee II
DIPP No.12/61/2016-TSW/57 dated 26 /07/2016

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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00589/AM16

ADVANCE AUTHORISATION NO. 0310802042 DT. 27.01.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Al. Armoured Cables above 1.1 KV (Various Sizes)		
1.01	1 Core X 95 Sq. MM (11 KV)	3.000	4.740
2	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV (Various Sizes)		
2.01	3 Core X 50 Sq. MM (11 KV)	2.000	8.940
3	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV (Various Sizes)		
3.01	3 Core X 300 Sq. MM (11 KV)	1.000	9.370
4	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables 1.2 KV. (Various Sizes)		
4.01	1 Core X 120 Sq. MM		
4.02	1 Core X 16 Sq. MM		
4.03	1 Core X 35 Sq. MM		
4.04	5 Core X 1.5 Sq. MM		
4.05	5 Core X 1.5 Sq. MM		
4.06	2 Core X 1.5 Sq. MM		
4.07	2 Core X 2.5 Sq. MM		
4.08	7 Core X 1.5 Sq. MM		
4.09	8 Core X 1.5 Sq. MM		
4.10	10 Core X 1.5 Sq. MM		
4.11	14 Core X 1.5 Sq. MM		
4.12	30 Core X 1.5 Sq. MM		
4.13	18 Core X 1.5 Sq. MM		
4.14	24 Core X 1.5 Sq. MM		
4.15	2 Core X 1.5 Sq. MM		
4.16	7 Core X 1.5 Sq. MM		
4.17	8 Core X 1.5 Sq. MM		
4.18	10 Core X 1.5 Sq. MM		
4.19	14 Core X 1.5 Sq. MM		
4.20	30 Core X 1.5 Sq. MM	51.500	16.584
5	Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables for 1.2 KV (Various Sizes)		
5.01	3.5 Core X 240 Sq. MM		
5.02	4 Core X 35 Sq. MM		
5.03	3.5 Core X 70 Sq. MM		
5.04	3 Core X 16 Sq. MM	5.400	14.673

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6	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV. (Various Sizes)		
6.01	4 Core X 4 Sq. MM		
6.02	3 Core X 1.5 Sq. MM		
6.03	3 Core X 2.5 Sq. MM		
6.04	3 Core X 4 Sq. MM		
6.05	3 Core X 6 Sq. MM		
6.06	4 Core X 6 Sq. MM		
6.07	4 Core X 95 Sq. MM		
6.08	4 Core X 120 Sq. MM		
		41.075	136.757
7	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV. (Various Sizes)		
7.01	4 Core X 16 Sq. MM		
7.02	2 Core X 35 Sq. MM		
7.03	2 Core X 70 Sq. MM		
7.04	3 Core X 16 Sq. MM		
7.05	3 Core X 25 Sq. MM		
7.06	3 Core X 70 Sq. MM		
7.07	4 Core X 25 Sq. MM		
7.08	4 Core X 35 Sq. MM		
7.09	4.5 Core X 35 Sq. MM		
7.10	2 Core X 1.5 Sq. MM		
7.11	2 Core X 2.5 Sq. MM		
7.12	3 Core X 2.5 Sq. MM		
7.13	4 Core X 2.5 Sq. MM		
7.14	2 Core X 4 Sq. MM		
7.15	2 Core X 6 Sq. MM		
7.16	4 Core X 4 Sq. MM		
7.17	4 Core X 6 Sq. MM		
7.18	4 Core X 10 Sq. MM		
7.19	3 Core X 4 Sq. MM		
7.20	2 Core X 2.5 Sq. MM		
7.21	4 Core X 2.5 Sq. MM		
7.22	1 Core X 95 Sq. MM		
7.23	1 Core X 185 Sq. MM		
7.24	1 Core X 300 Sq. MM		
		34.155	17.801
8	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Instrumentation Cables 1.2 KV. (Various Sizes)		
8.01	2 Pair X 1.5 Sq. MM		
8.02	8 Pair X 1.5 Sq. MM		
8.03	2 Core X 1.5 Sq. MM		
8.04	2 Core X 6 Sq. MM		
8.05	4 Core X 4 Sq. MM		
8.06	4 Core X 6 Sq. MM		
8.07	1 Pair X 1.5 Sq. MM		
8.08	3 T X 1.5 Sq. MM		
8.09	2 Core X 1.5 Sq. MM		
8.10	4 Core X 1.5 Sq. MM		
8.11	5 Core X 1.5 Sq. MM		
8.12	8 Core X 1.5 Sq. MM		
8.13	10 Core X 1.5 Sq. MM		

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8.14	14 Core X 1.5 Sq. MM		
8.15	24 Core X 1.5 Sq. MM		
8.16	8 Core X 2.5 Sq. MM		
8.17	1 T X 1.5 Sq. MM		
		29.350	8.904
9	Chromel and Constantan PVC Insulation Copper Tape ZHFR Sheathed unarmoured Thermocouple Cables for 500 V. (Various Sizes)		
9.01	1 Pair X 1.5 Sq. MM		
9.02	1 Pair X 1.5 Sq. MM		
		9.600	1.056
10	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables upto 500 V		
10.01	1 Pair X 1.5 Sq. MM		
10.02	2 Pair X 1.5 Sq. MM		
10.03	3 Pair X 1.5 Sq. MM		
10.04	4 Pair X 1.5 Sq. MM		
10.05	6 Pair X 1.5 Sq. MM		
10.06	8 Pair X 1.5 Sq. MM		
10.07	12 Pair X 1.5 Sq. MM		
		37.000	9.889
11	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Unarmoured Cables above 1.1 KV (Various Sizes)		
11.01	1 Core X 95 Sq. MM (12 KV)		
11.02	1 Core X 240 Sq. MM (12 KV)		
		2.100	3.386
12	Copper Conductor Polythene Insulated PVC Sheathed Unarmoured Cables upto 300 Volts (Various Sizes)		
12.01	4P0 (CAT-5E)		
		3.000	0.119

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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 14/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310802108 dated 29.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 15 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 to 9, 11 & 13 to 15.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4, 7, 10, 12 & 13.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 to 7 & 10 to 15.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 6, 11 & 13 to 15.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5, 7 & 12 to 14.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 5, 8 to 10 & 12.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 8 to 10 & 12.
9. Quantity of import item at Sl. No. 8 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 2, 5, 6, 11, 12, 14 & 15.
10. Quantity of import item at Sl.No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5, 7 & 12 to 14.
11. Quantity of import item at Sl.No. 10 i.e. Glass Mica Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 15.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/58 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. [illegible] 03534 AM16

ADVANCE AUTHORISATION No. [illegible] DT. 29.01.2016

Sr No	Size & Type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. PVC Insulated PVC Sheathed Armoured Instrumentation Cables For 1100V.		
1	2 Pair X 1.5 Sq. MM	1.000	0.375
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	3.5 Core X 240 Sq. MM		
2	3.5 Core X 25 Sq. MM		
3	4 Core X 16 Sq. MM		
4	16 Core X 1.5 Sq. MM		
5	4 Core X 10 Sq. MM		
6	4 Core X 2.5 Sq. MM		
7	5 Core X 1.5 Sq. MM		
8	4 Core X 6 Sq. MM		
9	7 Core X 1.5 Sq. MM		
10	4 Core X 10 Sq. MM		
11	4 Core X 16 Sq. MM		
12	4 Core X 25 Sq. MM		
13	4 Core X 50 Sq. MM		
14	4 Core X 70 Sq. MM		
15	4 Core X 95 Sq. MM		
16	7 Core X 4 Sq. MM		
17	2 Core X 2.5 Sq. MM		
18	7 Core X 4 Sq. MM		
19	2 Core X 2.5 Sq. MM		
20	48 Core X 1.5 Sq. MM		
21	37 Core X 1.5 Sq. MM		
22	3 Core X 25 Sq. MM		
23	4 Core X 240 Sq. MM		
24	3 Core X 25 Sq. MM		
25	4 Core X 240 Sq. MM		
26	3 Core X 25 Sq. MM		
27	4 Core X 120 Sq. MM		
28	4 Core X 240 Sq. MM		
29	2 Core X 2.5 Sq. MM	203.950	386.918
3	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV.		
1	3.5 Core X 95 Sq. MM	0.300	1.095
4	Al. Conductor XLPE Insulated Twisted Over Central Bare Al. Alloy Messenger Cond. Aerial Bunched Cables 1.2 KV		
1	3 Core X 95 Sq. MM		
2	3 Core X 70 Sq. MM	202.000	175.749
5	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 120 Sq. MM (36 KV)		
2	3 Core X 300 Sq. MM (11 KV)		
3	3 Core X 120 Sq. MM (11 KV)		
4	3 Core X 120 Sq. MM (36 KV)	16.000	180.620

बलजीत सिंह / BALJIT SINGH
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
[illegible] Officer
[illegible] Foreign Trade
[illegible] of Commerce
[illegible] New Delhi

6	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Instrumentation Cables Up to 500 V.		
1	1 Pair X 1.5 Sq. MM		
2	1 Pair X 1.5 Sq. MM		
3	20 Pair X 1.5 Sq. MM		
		93.600	86.400
7	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Wire Screened with CU Tape MDPE Sheathed Unarmoured Cables above 1.1 KV		
1	3 Core X 300 Sq. MM (3X1 Core X 300 Sq. MM)		
2	3 Core X 95 Sq. MM (33 KV) (3X1 Core X 95 Sq. MM)		
3	3 Core X 95 Sq. MM (33 KV) (3X1 Core X 95 Sq. MM)		
4	3 Core X 185 Sq. MM (11 KV) (3X1 Core X 185 Sq. MM)		
5	3 Core X 70 Sq. MM (11 KV) (3X1 Core X 70 Sq. MM)		
6	3 Core X 185 Sq. MM (11 KV) (3X1 Core X 185 Sq. MM)		
7	1 Core X 185 Sq. MM (33 KV)		
		31.795	101.636
8	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables 1.2 KV.		
1	5 Core X 4 Sq. MM		
2	5 Core X 6 Sq. MM		
		7.200	3.060
9	Copper Cond. PVC Insulated Unarmoured Cables Up to 750 V.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 6 Sq. MM		
4	1 Core X 4 Sq. MM		
		666.000	21.852
10	Aluminium Cond. XLPE Insulated PVC Inner and MDPE Outer Sheathed Al. Armoured Cables 1.2 KV		
1	1 Core X 240 Sq. MM		
2	1 Core X 300 Sq. MM		
		2.000	3.240
11	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	4 Core X 2.5 Sq. MM		
2	12 Core X 2.5 Sq. MM		
3	7 Core X 2.5 Sq. MM		
4	4 Core X 2.5 Sq. MM		
		70.000	38.052
12	Al. Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 185 Sq. MM (11 KV)		
		3.000	19.470
13	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Alu. Armoured Cables above 1.1 KV		
1	1 Core X 185 Sq. MM (11 KV)		
		3.000	7.920
14	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 50 Sq. MM (11 KV)		
2	3 Core X 95 Sq. MM (22 KV)		
		2.000	12.140
15	Copper Cond. Covered with Mica Tape XLPE Insulated ZHFR Sheathed Armoured Instrumentation Cables Up to 500 V.		
1	5 Pair X 1.5 Sq. MM		
2	10 Pair X 1.5 Sq. MM		
3	1 Pair X 1.5 Sq. MM		
		54.000	40.015

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Director
Directorate General of Foreign Trade
Deptt. of Commerce
New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 15/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310802110 dated 29.01.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 16 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5, 6 & 8 to 16.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4, 7, 8 & 14.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4 & 6 to 16.
5. Quantity of import item at Sl. No. 4 i.e. LDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 14.
6. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No.2, 3, 6 & 15.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3, 4, 6 & 14.
8. Quantity of import item at Sl .No. 7 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 4, 5, 7 to 13 & 16.
9. Quantity of import item at Sl. No. 8 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 4, 5, 7 to 13 & 16.
10. Quantity of import item at Sl.No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3, 4, 6 & 14.
11. Quantity of import item at Sl. No. 10 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 4, 6, 9 to 12, 15 & 16.
12. Quantity of import item at Sl.No.11 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 16.
13. Quantity of import item at Sl.No. 12 i.e. Glass Mica Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 9, 11 & 12.
14. Quantity of import item at Sl. No. 13 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 9, 10 & 12.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/59 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade
Commerce
New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. 03/95/040/00794/AM16

ADVANCE AUTHORISATION No. 0310802110 DT. 29.01.2016

Sr. No.	Size & type Of Cables	Qty (~~KMS~~) Meters	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	37 Core X 2.5 Sq. MM		
1	3 Core X 4 Sq. MM		
1	3 Core X 6 Sq. MM		
1	4 Core X 4 Sq. MM		
1.1	3 Core X 16 Sq. MM		
1.1	3 Core X 25 Sq. MM		
1.1	4 Core X 35 Sq. MM	8500.000	8.913
2	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
2	3 Core X 25 Sq. MM		
2	3 Core X 25 Sq. MM	64000.000	99.200
3	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV		
3	3 Core X 70 Sq. MM (15 KV)		
3	3 Core X 120 Sq. MM (11 KV)	4000.000	26.840
4	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV		
4	3 Core X 185 Sq. MM (11 KV)		
4	3 Core X 95 Sq. MM (11 KV)		
4	3 Core X 185 Sq. MM (11 KV)	14000.000	80.060
5	Copper Cond. PVC Insulated Unarmoured Cables upto 750 V.		
5	1 Core X 70 Sq. MM	2800.000	1.880
6	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape ZHFR Sheathed Armoured Cables above 1.1 KV		
6	3 Core X 120 Sq. MM (17.5 KV)	3000.000	24.240
7	Aluminium Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV		
7	1 Core X 150 Sq. MM		
7	1 Core X 240 Sq. MM		
7	1 Core X 400 Sq. MM	302000.000	300.680
8	Copper Cond. XLPE Insulated PVC Sheathed Al. Armoured Cables 1.2 KV		
8	1 Core X 95 Sq. MM		
8	1 Core X 150 Sq. MM		
8	1 Core X 150 Sq. MM	12700.000	18.286
9	Copper Cond. Covered with Mica Tape XLPE Insulated HDPE, PVC Sheathed Armoured Cables 1.2 KV.		
9	2 Core X 2.5 Sq. MM		
9	10 Core X 2.5 Sq. MM	3916.000	4.521
10	Copper Cond. XLPE Insulated HDPE and PVC Sheathed Armoured Instrumentation Cables upto 500 V.		
10	1 Pair X 1.5 Sq. MM		

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10	5 Pair X 1.5 Sq. MM		
10	10 Pair X 1.5 Sq. MM		
10	20 Pair X 1.5 Sq. MM		
		7621.000	9.592
11	Copper Cond. Covered with Mica Tape XLPE Insulated PVC Sheathed Armoured Cables upto 500 V.		
11	1 Pair X 1.5 Sq. MM		
11	1 T X 0.9 Sq. MM		
		2910.000	0.893
12	Copper Cond. Covered with Mica Tape XLPE Insulated HDPE, PVC Sheathed Armoured Cables upto 500 V.		
12	10 Pair X 1.5 Sq. MM		
12	5 Pair X 1.5 Sq. MM		
12	1 T X 1.5 Sq. MM		
12	10 T X 1.5 Sq. MM		
		4334.000	7.172
13	Copper Cond. XLPE Insulated PVC Sheathed GS Wire Bradded Cables upto 500 V.		
13	2 Pair X 1 Sq. MM		
13	1 Pair X 1 Sq. MM		
		3400.000	0.776
14	Al. Cond. Covered With Semi Conducting Compound XLPE Insulated CU wire screened with CU Tape LDPE Sheathed Unarmoured Cables above 1.1 KV		
14	3 Core X 500 Sq. MM (17.5 KV)		
		200000.000	1480.000
15	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV		
15	7 Core X 1.5 Sq. MM		
15	7 Core X 1 5 Sq. MM		
		40000.000	15.400
16	Copper Cond. XLPE Insulated Lead and PVC Sheathed Armoured Cables 1.2 KV.		
16	3 Core X 95 Sq. MM		
		1800.000	10.998

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विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 17/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310802367 dated 09.02.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 4 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 4.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 2.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 & 4.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 , 3 & 4.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 , 3 & 4.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 4.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 & 2.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/60 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. 03/95/040/00835/AM16
ADVANCE AUTHORISATION No. 0310802367 DT. 09.02.2016

Sr. No.	Size & type Of Cables	Qty (~~KMS~~) Meters	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	2 Core X 25 Sq. MM		
2	4 Core X 35 Sq. MM		
3	3 Core X 300 Sq. MM		
4	4 Core X 35 Sq. MM		
5	2 Core X 25 Sq. MM		
6	12 Core X 2.5 Sq. MM		
7	5 Core X 1.5 Sq. MM		
8	7 Core X 2.5 Sq. MM		
9	2 Core X 1.5 Sq. MM		
10	3 Core X 1.5 Sq. MM		
11	4 Core X 1.5 Sq. MM		
12	19 Core X 2.5 Sq. MM		
13	12 Core X 2.5 Sq. MM		
14	3 Core X 1.5 Sq. MM		
15	4 Core X 1.5 Sq. MM		
16	5 Core X 1.5 Sq. MM		
17	7 Core X 2.5 Sq. MM		
		317000.000	227.515
2	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	5 Core X 150 Sq. MM		
		1000.000	9.850
3	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Al. Armoured Cables above 1.1 KV		
1	1 Core X 185 Sq. MM (33 KV)		
2	1 Core X 240 Sq. MM (33 KV)		
		1277.000	3.043
4	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Al. Armoured Cables above 1.1 KV		
1	1 Core X 95 Sq. MM (33 KV)		
		2305.000	5.209

बलजीत सिंह / BALJIT SINGH
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Deputy Director General of Foreign Trade
Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 16/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310802548 dated 12.02.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 8 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3, 5, 6 & 7.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 7 & 8.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 4, 6, 7 & 8.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 1 to 5.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 5.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 6 , 7 & 8.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 6 , 7 & 8.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 5.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 6 & 8.
11. Quantity of import item at Sl. No. 10 i.e. EPR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 & 5.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/61 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. 03/95/040/000871/AM16
ADVANCE AUTHORISATION No. 0310802548 DT. 12.02.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables 1.2 KV.		
1	4 Core X 1.5 Sq. MM		
2	1 Core X 70 Sq. MM		
2	Aluminium Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables 1.2 KV.	1230.000	0.724
1	1 Core X 70 Sq. MM		
3	Copper Cond. EPR Insulated ZHFR Sheathed Unarmoured Cables above 1.1 KV.	896.000	0.269
1	1 Core X 240 Sq. MM (3.6 KV)		
4	Aluminium Cond. XLPE Insulated ZHFR Sheathed Unarmoured Cables above 1.1 KV.	684.000	1.737
1	1 Core X 300 Sq. MM (3.6 KV) (E)		
5	Copper Cond. Covered With Semi Conducting Compound EPR Insulated CU Wire Brading with Copper Tape ZHFR Sheathed Unarmoured Cables above 1.1 KV	2034.000	2.339
1	1 Core X 50 Sq. MM (17.5 KV) (E)		
6	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.	846.000	1.218
1	2 Core X 1.5 Sq. MM		
2	2 Core X 2.5 Sq. MM		
3	4 Core X 35 Sq. MM		
4	4 Core X 95 Sq. MM		
5	4 Core X 120 Sq. MM		
6	4 Core X 150 Sq. MM		
7	4 Core X 185 Sq. MM		
8	4 Core X 240 Sq. MM		
9	2 Core X 1.5 Sq. MM		
10	2 Core X 2.5 Sq. MM		
11	4 Core X 35 Sq. MM		
12	4 Core X 95 Sq. MM		
13	4 Core X 120 Sq. MM		
14	4 Core X 150 Sq. MM		
15	4 Core X 185 Sq. MM		
16	4 Core X 240 Sq. MM		
17	2 Core X 1.5 Sq. MM		
18	2 Core X 2.5 Sq. MM		
19	4 Core X 35 Sq. MM		
20	4 Core X 95 Sq. MM		
21	4 Core X 120 Sq. MM		
22	4 Core X 150 Sq. MM		
23	4 Core X 185 Sq. MM		
24	4 Core X 240 Sq. MM		
25	4 Core X 300 Sq. MM		
26	2 Core X 1.5 Sq. MM		
27	2 Core X 2.5 Sq. MM		
28	4 Core X 35 Sq. MM		
29	4 Core X 95 Sq. MM		
30	4 Core X 120 Sq. MM		
31	4 Core X 150 Sq. MM		

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32	4 Core X 185 Sq. MM		
33	4 Core X 240 Sq. MM		
34	4 Core X 300 Sq. MM		
		76000.000	237.385
7	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables For 1100 V.		
1	1 Core X 500 Sq. MM		
		3000.000	16.020
8	Aluminium Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.		
1	3.5 Core X 300 Sq. MM		
2	3 Core X 25 Sq. MM		
		2000.000	5.789

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[illegible] Deptt. of Commerce
[illegible], New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting 26/07/2016- Case No. 33/6/81(M/s. Man Industries (India) Limited) (Advance Authorization No. 0310803004 dated 03.03.2016)

Taking clue from SION C-1290, Advance Authorization may be ratified as under:

1. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 45818.405 MT as 1.05 MT/MT content in the export products.
2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 184.177 MT.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 148.283 MT inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as applied for i.e. 65.959 MT.
5. Word "Relevant" may be added with the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. 735.405 MT
6. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted.
7. Import items at Sl. No.6 may be allowed upto 6 % of FOB value of exports.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/66 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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26-07-2016

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 0310803156 dated 08.03.2016 - M/s Bill Energy Systems Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/71 /AM-17/DES-II/100 dated 14.06.2016 for ratification of above mentioned Advance Authorization of **M/s Bill Energy Systems Limited, Mumbai.**

Ministry of Steel recommends the import of Cold Rolled Grain Oriented Electrical (Prime) Steel coils of relevant grade with wastage of 1.015 Kg/kg against export Cold Rolled Grain Oriented Electrical Steel (Prime) Sheets & Strips subject to the condition that width of imported coils is more than the respective width of export products.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(24)/2015-TW dated 28.06.2016

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 24/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310803158 dated 08.03.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 13 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7, 9 to 11 & 13.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 4, 6, 8, 9, 11, 12 & 13.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 to 6 & 8 to 13.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 3, 9 & 13.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4, 5, 8, 9 & 13.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 5, 6 , 8, 10, 11 & 12.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 5, 6 , 8, 10, 11 & 12.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4, 5, 8, 9 & 13
10. Quantity of import item at Sl. No. 9 i.e. H R Alloy Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 3,5, 8 & 10.
11. Quantity of import item at Sl. No. 10 i.e. HDPE Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 7.
12. Quantity of import item at Sl. No. 11 i.e. Zinc Ingot may be allowed as 10767 Kgs. as 4 % of weight of Alloy Steel wire rod.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/69 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. 03/95/040/00957/AM16

ADVANCE AUTHORISATION No. 0310803158 DT. 08.03.2016

Sr. No.	Size & type Of Cables	Qty (~~KMS~~) Meters	Total Cable wt (Metric tons)
1	Copper Cond. PVC Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	3.5 Core X 35 Sq. MM		
2	5 Core X 25 Sq. MM		
3	5 Core X 35 Sq. MM		
4	5 Core X 50 Sq. MM		
5	5 Core X 70 Sq. MM		
6	3.5 Core X 95 Sq. MM		
7	5 Core X 16 Sq. MM		
8	3 Core X 25 Sq. MM		
9	3 Core X 2.5 Sq. MM		
10	3 Core X 6 Sq. MM		
11	3 Core X 10 Sq. MM		
12	3 Core X 4 Sq. MM		
13	4 Core X 10 Sq. MM		
14	5 Core X 10 Sq. MM		
15	10 Core X 2.5 Sq. MM		
16	4 Core X 10 Sq. MM		
17	4 Core X 2.5 Sq. MM		
18	4 Core X 6 Sq. MM		
		87600.000	149.984
2	Copper Cond. PVC Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.		
1	1 Core X 240 Sq. MM		
		7200.000	21.312
3	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	37 Core X 1.5 Sq. MM		
2	3 Core X 25 Sq. MM		
3	3 Core X 25 Sq. MM		
4	19 Core X 1.5 Sq. MM		
5	12 Core X 1.5 Sq. MM		
6	4 Core X 25 Sq. MM		
7	19 Core X 1.5 Sq. MM		
8	4 Core X 25 Sq. MM		
9	19 Core X 1.5 Sq. MM		
10	4 Core X 1.5 Sq. MM		
11	12 Core X 1.5 Sq. MM		
12	5 Core X 185 Sq. MM		
13	3 Core X 2.5 Sq. MM		
14	4 Core X 25 Sq. MM		
15	4 Core X 185 Sq. MM		
16	3 Core X 25 Sq. MM		
		207400.000	267.507
4	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Wire Screened with Copper Tape MDPE Sheathed Unarmoured Cables above 1.1 KV		
1	1 Core X 120 Sq. MM (33KV) H.S. CODE : 85446090		
		1000.000	1.550
5	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated Copper Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 185 Sq. MM (11KV)		
2	3 Core X 185 Sq. MM (11KV)		
3	3 Core X 95 Sq. MM (11KV)		
4	3 Core X 95 Sq. MM (11KV)		
5	3 Core X 95 Sq. MM (33KV)		
6	3 Core X 185 Sq. MM (33KV)		
		10500.000	93.715

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6	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.		
1	1 Core X 120 Sq. MM	3000.000	4.110
7	Copper Conductor HDPE Insulated Twin Twisted Unarmoured Cables For 300 V.		
1	2 Core X 20 AWG	5000000.000	90.000
8	Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated Copper Tape PVC Sheathed Armoured Cables above 1.1 KV		
1	3 Core X 185 Sq. MM (11KV) H.S. CODE : 85446090	3000.000	19.470
9	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape ZHFR Sheathed Al. Wire Armoured Cables above 1.1 KV.		
1	1 Core X 300 Sq. MM (11 kv) H.S. CODE : 85446090	3000.000	11.550
10	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	4 Core X 1.5 Sq. MM		
2	3 Core X 6 Sq. MM		
3	3 Core X 10 Sq. MM		
4	4 Core X 4 Sq. MM		
5	3 Core X 25 Sq. MM		
6	3 Core X 6 Sq. MM		
7	3 Core X 10 Sq. MM		
8	4 Core X 4 Sq. MM		
9	3 Core X 25 Sq. MM		
10	3.5 Core X 95 Sq. MM		
11	3.5 Core X 50 Sq. MM		
12	4 Core X 10 Sq. MM		
13	4 Core X 2.5 Sq. MM		
14	2 Core X 2.5 Sq. MM		
15	4 Core X 150 Sq. MM		
16	4 Core X 25 Sq. MM		
17	2 Core X 35 Sq. MM		
18	3 Core X 35 Sq. MM		
19	4 Core X 300 Sq. MM		
20	2 Core X 35 Sq. MM		
21	4 Core X 35 Sq. MM		
22	4 Core X 95 Sq. MM		
23	4 Core X 120 Sq. MM		
24	4 Core X 150 Sq. MM		
25	4 Core X 185 Sq. MM		
11	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.	299150.000	337.347
1	1 Core X 300 Sq. MM H.S. CODE : 85446090		
12	Aluminium Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV	23275.000	77.739
1	1 Core X 150 Sq. MM		
2	1 Core X 240 Sq. MM		
3	1 Core X 400 Sq. MM		
13	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape ZHFR Sheathed Al. Wire Armoured Cables above 1.1 KV.	225000.000	224.070
1	1 Core X 300 Sq. MM (33 kv)	1350.000	6.494

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 25/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310803238 dated 11.03.2016)

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 6 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 6.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 3 to 6.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 4 & 6.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 4 & 5.
7. Quantity of import item at Sl .No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 3 & 5.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 3 & 5.
9. Quantity of import item at Sl.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4 & 5.
10. Quantity of import item at Sl. No. 9 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1, 4,5 & 6.
11. Quantity of import item at Sl. No. 10 i.e. Zinc Ingot may be allowed as 13838 Kgs. as 4 % of weight of Steel wire rod.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/70 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
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EXPORT ITEM LIST

ADVANCE AUHTORISATION FILE NO. 03/95/040/00968/AM16

ADVANCE AUHTORISATION NO. 0310803238 DT. 11.03.2016

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV. (Various Sizes)		
1	4 Core X 16 Sq. MM		
2	4 Core X 6 Sq. MM		
3	4 Core X 10 Sq. MM		
4	12 Core X 2.5 Sq. MM		
5	4 Core X 25 Sq. MM		
6	4 Core X 35 Sq. MM		
7	4 Core X 50 Sq. MM		
8	4 Core X 70 Sq. MM		
9	4 Core X 95 Sq. MM		
10	4 Core X 120 Sq. MM		
11	4 Core X 150 Sq. MM		
12	3 Core X 16 Sq. MM		
13	4 Core X 16 Sq. MM		
14	5 Core X 16 Sq. MM		
15	5 Core X 25 Sq. MM		
16	5 Core X 35 Sq. MM		
17	5 Core X 70 Sq. MM		
18	5 Core X 240 Sq. MM		
19	5 Core X 95 Sq. MM		
20	5 Core X 120 Sq. MM		
21	5 Core X 185 Sq. MM		
22	5 Core X 16 Sq. MM		
23	4 Core X 6 Sq. MM		
24	4 Core X 10 Sq. MM		
25	5 Core X 6 Sq. MM		
26	5 Core X 10 Sq. MM		
27	5 Core X 2.5 Sq. MM		
28	7 Core X 2.5 Sq. MM		
29	10 Core X 2.5 Sq. MM		
30	12 Core X 2.5 Sq. MM		
31	5 Core X 10 Sq. MM		
32	3 Core X 35 Sq. MM		
33	4 Core X 25 Sq. MM		
34	4 Core X 95 Sq. MM		
35	4 Core X 35 Sq. MM		
36	4 Core X 70 Sq. MM		
37	4 Core X 150 Sq. MM		
		354170.000	77.470
2	Copper Cond. PVC Insulated Unarmoured Cables upto 750 V. (Various Sizes)		
1	1 Core X 70 Sq. MM		
		21000.000	13.965
3	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.		
1	1 Core X 300 Sq. MM		
2	1 Core X 400 Sq. MM		
3	1 Core X 500 Sq. MM		
		4900.000	21.961
4	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape ZHFR Sheathed Armoured Cables above 1.1 KV. (Various Sizes)		
1	3 Core X 95 Sq. MM (11 kv)		
2	3 Core X 95 Sq. MM (11 kv)		
3	3 Core X 120 Sq. MM (11 kv)		
4	3 Core X 120 Sq. MM (11 kv)		
5	3 Core X 185 Sq. MM (11 kv)		
6	3 Core X 95 Sq. MM (11 kv)		
7	3 Core X 120 Sq. MM (11 kv)		
8	3 Core X 150 Sq. MM (11 kv)		
		26000.000	189.240

बलजीत सिंह/BALJIT
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5	Copper Cond. Covered With Semi Conducting Compound XLPE Insulated Copper Tape PVC Sheathed Armoured Cables above 1.1 KV (Various Sizes)		
1	3 Core X 120 Sq. MM (11KV)		
2	3 Core X 120 Sq. MM (11KV)		
3	3 Core X 95 Sq. MM (11KV)	8000.000	56.190
6	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV. (Various Sizes)		
1	4 Core X 1.5 Sq. MM		
2	27 Core X 1.5 Sq. MM		
3	5 Core X 1.5 Sq. MM		
4	37 Core X 1.5 Sq. MM		
5	5 Core X 2.5 Sq. MM		
6	27 Core X 2.5 Sq. MM		
7	37 Core X 2.5 Sq. MM		
8	7 Core X 2.5 Sq. MM		
9	19 Core X 2.5 Sq. MM		
10	19 Core X 2.5 Sq. MM		
11	5 Core X 2.5 Sq. MM		
12	12 Core X 2.5 Sq. MM		
13	4 Core X 1.5 Sq. MM		
14	4 Core X 2.5 Sq. MM	182000.000	118.820

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 2/6/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310803293 dated 14.03.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 24 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	12.804	9	3.66	17	0.603
2	19.938	10	2.436	18	1.056
3	3.08	11	4.161	19	1.577
4	4.38	12	2.497	20	0.372
5	7.686	13	10.337	21	3.816
6	9.513	14	3.11	22	22.98
7	5.71	15	4.352	23	32.431
8	7.39	16	1.678	24	35.895

2. Words " Copper Conductor" may be suffixed with the description of export items at Sl. No. 1, 2 & 11 to 16.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 101123 Kgs. for export products at Sl. No. 1, 2 & 11 to 24, taking clue from Engineering Tables No. 4 & 5.
4. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 37215 Kgs. for export products at Sl. No. 3 to 10, taking clue from Engineering Tables No. 4 & 5.
5. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 3 to 10 & 19 to 24, as claimed by the firm
6. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 11 to 16 & 19 to 24, as claimed by the firm.
7. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 11 to 16 & 19 to 24, as claimed by the firm.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/71 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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Deputy Director General of Foreign Trade
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 4/6/81 (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310803371 dated 16.03.2016)

Firm may be asked to submit the following information:

1. Voltage rating o cables
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/72 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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Development Officer
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Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 12/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310803418 dated 17.03.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/73 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 10/9/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310803596 dated 29.03.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 17 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT)
1	79.056	7	26.28	13	2.824
2	57.078	8	52.56	14	12.663
3	89.076	9	14.616	15	0.187
4	88.68	10	1.956	16	2.503
5	54.9	11	0.512	17	29.107
6	27.72	12	0.704		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 18285 Kgs. for export products at Sl. No. 10 to 17, taking clue from Engineering Tables No. 4 & 5.

3. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as applied for i.e. 418026 Kgs. for export products at Sl. No. 1 to 9, taking clue from Engineering Tables No. 4 & 5.

4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 16, as claimed by the firm

5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 10 to 13 & 15 to 17, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 10 to 13 & 15 to 17, as claimed by the firm.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/76 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016-Case No. 10/6/81 (M/s Jay Bhawani Metal Industries) (Advance Authorization No. 0310803712 dated 01.04.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 20400 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/78 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 11/6/81 (M/s Polycab Wires Pvt. Limited) (Advance Authorization No. 0310803854 dated 07.04.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/79 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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VINOD KUMAR KASHYAP

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 35/6/81 (M/s Prabha Engineering Pvt. Ltd.) (Advance Authorization No. 0310803991 dated 15.04.2016)

Advance Authorization may be ratified as under:

1. Net Weights of export items from Sl. No 1 to 5 may be specified as 318 MT, 338.5 MT, 337.5 MT, 340.8 MT & 336.8 MT respectively.
2. Words "of relevant grade & thickness" " may be suffixed with the description of import items at Sl. No. 1 to 5 and their quantities may be allowed on net to net basis as claimed by the firm.
3. Quantity of import item at Sl. No. 5 may accordingly be reduced to 277.35 MT.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/81 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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VINOD KUMAR KASHYAP

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 13/9/81 (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310804320 dated 02.05.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/83 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26 /07/2016- Case No. 34/6/81 (M/s Mayfair International) (Advance Authorization No. 0310804363 dated 03.05.2016)

Advance Authorization may be ratified as under:

1. Words "containing 258.576 MT of Cold Rolled Stainless Steel (200 Series)" may be suffixed with the description of export product .
2. Words "of relevant grade & thickness" " may be suffixed with the description of import items at Sl. No. 1 & 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 50.24 MT & 229 MT respectively as 1.08 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/84 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 16/9/81 (M/s H. K. Impex Pvt. Ltd.) (Advance Authorization No. 0310804374 dated 03.05.2016

Advance Authorisation may be ratified as under:

1. Words "containing 136364 Kgs. of Cold Rolled Stainless Steel Circles Grade 201" may be suffixed with the description of export product at Sl. No. 1.
2. Words "containing 45455 Kgs. of Cold Rolled Stainless Steel Circles Grade 410" may be suffixed with the description of export product at Sl. No. 2.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 150000 Kgs. & 50000 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/86 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 12/9/81(M/s Apple International) (Advance Authorization No. 0310804419 dated 05.05.2016)

Firm may be asked to submit the following information:

1. Models of export items.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, model wise for each export item, manufactured from the G.P. strip/sheet of thickness contained in the list of import item

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/87 dated 26 /07/2016

बलजीत सिंह / BALJIT SINGH
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Deputy Director General of Foreign Trade
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Deptt. of Commerce
Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016-Case No. 7/9/81 (M/s Tamra Dhatu Udyog Private Limited)
(Advance Authorization No. 0210206700 dated 18.05.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 101 MT as 1.01 Kgs./Kg. content in export item at Sl. No. 1, as per SION C-1189.
2. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 50 MT on net to net content basis in export item at Sl. No. 2.
3. Quantities of import items at Sl. No.2 & 4 may be allowed as per packing policy.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/89 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विजय अवतार कश्यप
VIJAY AVTAR KASHYAP
Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 2/9/81 (M/s. ITP Electronics Private Limited) (Advance Authorization No. 0510398738 dated 07.06.2016)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 6100.5 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 4797.5 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl .No. 2 may be allowed as applied for i.e. 101.5 Kgs. as 1.015 Kgs./Kg. content in export item

Norms Committee may take a view.

26/07/16
(S.K.Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/94 dated 26 /07/2016

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. 5/9/81 (M/s. Shivalik Bimetal Controls Limited) (Advance Authorization No. 0510398765 dated 09.06.2016)

Advance Authorization may be ratified as under:

Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

26/7/16
(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/95 dated 26 /07/2016

महाप्रबंधक सिंह/DALJIT SINGH
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Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Development Officer
Directorate General of Foreign Trade
Deptt. of Commerce
New Delhi

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26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. 1/9/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162038 dated 14.06.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No.12/61/2016-TSW/98 dated 26 /07/2016

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

155/13

0025

AR-267
26-07-2016

No. W-27/22/2013-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

22.3.2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510323261 dated 26.4.2012 for export of " Cables (GDT).

Reference is invited to DGFT I.D. No. 01/81/50/00087/AM13/73 dated 1.10.2015 requesting DeitY for modification/amendment of norms of above mentioned Advance Authorisation issued in favour of M/s. Precision Electronics Ltd. New Delhi "for export of " Cables (GDT)".

2. In this regard it is stated that DeitY vide letter dated 6.5.2013 has requested the party to provide a list of import items required for manufacturing the export product. DGFT vide ID No. 01/81/050/0087/AM13/DES11/4 dated 4.4.2013 and the party vide its email dated 7.6.2013 has provide a list of 125 import items . Based on these details the norms were ratified and comments were sent to DGFT vide DeitY U.O. of even No. dated 8.7.2013 Party vide email dated 7.6.2013.

3. As DGFT is the appropriate authority for amending the advance authorisation, DGFT may consider amending the above Authorisation and if required seek fresh comments with respect to the amended licence.

((Saurabh Ranjan)
Scientist'B'

To

Shri Pradyumna Sahu,
FTDO,
DGFT,
Udyog Bhavan,
New Delhi

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Deptt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP

2713

13-8-13

24-9-13

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510323261 dated 26.4.2012 for export of " Cables (GDT)."

Reference is invited to DGFT I.D. No. 01/81/050/0087/AM13/DES-11/4 dated 4.04.2013 seeking comments of this Department on the above mentioned application of M/s. Precision Electronics Ltd. New Delhi "for export of " Cables (GDT)."

2. The FOB value of export is Rs. 3108897 (US$ 61380.00) and CIF value of Import is Rs 1960969.20 (US$ 38077.07)

3. The application has been examined in the Department of Electronics and Information Technology and the Department recommends the ratification of norms of advance licence as follows:

1.	Import item at S.No. 3-8 , 12-13, 18-21, 33-38, 40-42, 45-50, 53-57, 60, 66-84, 86-89, 92, 95-97, 99-101, 105, 109-118, 120, 123-125	: On Net to net basis with accountability clause.
2.	Import item at S.No. 1-2, 9-11, 14-17, 22-32, 39, 43-44, 51-52, 58-59, 61-65, 85, 90-91, 93-94, 98, 102-104, 106-108, 119, 121-122	: As applied for by the party inclusive of 10% wastage

(Asha Nangia)
Additional Director
Tel. 24301303

Shri Raman Kumar, FTDO, DGFT, Udyog Bhavan, New Delhi

DIT U.O. No. W-27/22/2013-IPHW dated 8.07.2013

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Directorate General of Foreign Trade
Deptt. of Commerce
Udyog Bhawan, New Delhi

AR-274
26-07-2016

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(165)/15-ME

Subject: AA no 0310796351 dated 01.06.15 in respect of M/s Flash Forge Pvt Ltd.

Norms may be fixed as follows:-

- Import may be allowed, as applied, inclusive of 2.3% wastage.

This issues with the approval of Director (ME)

Sodhi

(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(165)/15-ME dated 28.06.16

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-275
26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016 - Case No. A/R-275 (M/s Yamuna Power & Infrastructure Ltd.) (Advance Authorization No.0510270349 dated 11.08.2010)

For the purpose of redemption of Advance Authorization, norms may be fixed as under:

1. Net Weight of export item may be specified as 132 MT containing 64800 Kgs. of Silicone Rubber.
2. Quantity of import item may be allowed as applied for i.e. 60000 Kgs. being less than the net content of item in the export product.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/275-A/R dated 26 /07/2016

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
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VINOD KUMAR KASHYAP
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

AR-276
26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. A/R-276 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062668 dated 28.09.2015)

Advance authorization may be ratified as under:

1. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11 & 13 viz. Continuous Cast Copper Rod 8 mm (Electrolytic Grade) may be allowed as applied for, for export items at Sl. No. 1 to 7 respectively taking clue from Engineering Table-4.
2. Quantities of import items at Sl. No 2 & 4 viz. PVC Compound may be allowed as 4532.2 Kgs. & 11231.5 Kgs. respectively, for export items at Sl. No. 1 & 2 respectively as per Engineering Table-4.
3. Quantities of import items at Sl. No 6, 8, 10, 12 & 14 viz. PVC Compound may be allowed as applied for, for export items at Sl. No. 3 to 7 respectively taking clue from Engineering Table-4.

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/276-A/R dated 26 /07/2016

उप महानिदेशक विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Deputy Director General of Foreign Trade
Udyog Bhawan, New Delhi

AR-278
26-07-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 26/07/2016- Case No. A/R-278 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062247 dated 24.06.2015)

Norms may be modified as under:

1. As requested by the firm, description of import items at Sl. No 1, 3, 5, 7, 9, 11 & 13 may be amended from "Copper (Electrolytic Grade)" to " Continuous Cast Copper Rod 8 MM(Electrolytic Grade)" .

Norms committee may take a view

26/7/16

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No.12/61/2016-TSW/278-A/R dated 26 /07/2016

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विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. ..... dated ..... issued under Para 4.7 of HBP, Vol. I.
Meeting No. ..... Dated: .....

Export Items:

	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components:

	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11(a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

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		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: ..... Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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